

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 145/2024

IN THE MATTER OF:-

FriendsApplicant

Versus

Union of India &Ors.Respondents

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Deputy Commissioner
Lahaul & Spiti District
Keylong, (H.P.)

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Place: Keylong

Dated: 01-04-2024


Respondent No. 5
Deputy Commissioner
Lahul & Spiti District
Keylong (H.P.)

Through Counsel

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
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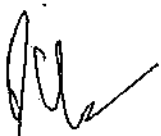
REPLY TO ORIGINAL APPLICATION NO
145/2024 TITLED AS FRIENDS VERSUS
UNION OF INDIA AND OTHERS ON
BEHALF OF RESPONDENT NO. 2 AND 5.

May it Please Your Lordships :-


Respectfully Sheweth

Reply on Merit

1. That the contents of Para No. 1 of O.A. need no reply being a matter of record.
2. That the contents of Para No. 2 of O.A. need no reply being a matter of record.
3. That the contents of Para No. 3 of O.A. need no reply being a matter of record. However, Koksar is situated at an altitude of about 3140 mtr. from mean sea level.


Deputy Commissioner
Lahaul & Spiti District
Keylong (H.P.)

4. That the contents of Para No. 4 of O.A. need no reply being a matter of record.
5. That the contents of Para No. 5 of O.A. need no reply being a matter of record.
6. That the contents of Para No. 6 of O.A. need no reply being a matter of record.
7. That in reply to Para No. 7 of O.A. it is submitted that Koksar is an emerging tourist destination as it is adjacent village of North Portal of Atal Tunnel and to witness snow tourists arrive in Koksar. District Disaster Management Authority issue advisory on daily basis. In case weather doesn't permit or there are chances of snow or rain tourist are not allowed to go to Koksar or even enter beyond the Tunnel. Hence it is denied that Koksar has been mindlessly converted to Tourist destination.
8. That the Para No. 8 is wrong hence denied. It is submitted that the entry of Tourists are being checked and regulated at Gufa Hotel (North Portal) by the Police Personnel's continuously. It is further submitted that the tourists littering Non-bio-degradable materials with them are being challaned under HP Non-Biodegradable act, 1995. The Challans of Rs. 20,000/- have been made by the competent authorities till date. Challan Books have been issued to all the officers/officials authorized to Challan vide Notification No. STE-F-(4)-1/2020 dated 20-07-2022. Copy of same is annexed as Annexure R-1.


Deputy Commissioner
Lahaul & Spiti District
Keylong (H.P.)

9. That in reply to Para No. 9 of the O.A. it is submitted that a Joint Committee has been constituted to specify vending and Non-Vending

Zone to regulate vending in Koksar vide office order No.DC/LSP:DB-73 dated 26-03-2024 by the replying respondent. (Annexure R-2)

10. That in reply of Para No. 10 of the O.A. it is submitted that board and hoardings regarding cleanliness have been placed for the awareness of the Tourists and other local residents. A special cleanliness drive is being run through Block Development Officer Lahaul at Keylong with the help of locals named and styled in local dialect "Sangma Panchayat Demo Panchayat" it means "Clean Panchayat, Beautiful Panchayat".

(Annexure R-3)

11. That in reply of Para No. 11 it is submitted that due to non-availability of Material Recovery Facilities waste is being shifted to Segregation plant Manali. However, Material Recovery Facility has been established at Koksar and will start its functioning very soon. (Annexure R-4)


12. That Para No. 12 pertains to respondent no. 6 hence no comments. However it is submitted that bye-laws under rule 20 (c) of the Solid Waste Management Rule, 2016 have been framed and awaiting for approval of the General House of Gram Panchayat, Koksar. Further, it is submitted that Development Charges are being charged by Special Area Development Authority Lahaul at Keylong as "SADA Development Fee". (Annexure R-5)

13. That Para No. 13 pertains to Respondent No. 6, hence no comments. However, it is submitted that the Secretary and Pradhan Gram Panchayat, Koksar have been directed to approve the Bye-Laws in Special General House immediately.

Deputy Commissioner
Lahaul & Spiti District
Keylong (H.P.)

14. That Para No. 14 pertains to Respondent No. 6, hence no comments.

15. That Para No. 15 pertains to Respondent No.6, hence no comments.
16. That Para No. 16 pertains to Respondent No.6, hence no comments.
17. That Para No. 17 pertains to Respondent No. 6, hence no comments.
18. That in reply of Para No. 18, it is submitted that the Department of Forests and Pollution Control Board, Regional Office Lahaul at Kullu has been directed by the replying respondent to take initiative to conduct survey of Carrying capacity of Koksar/Sissu Area vide letter No. DC/LSP/DB-59-60 dated 26-03-2024. (Annexure R-6)
19. That in reply of Para No. 19 it is submitted that matter has been brought to the knowledge of the replying respondent recently and necessary action is being taken to control the illegal littering along the Koksar road.
20. That Para No. 20 needs no reply being a matter of record.
21. That in reply of Para No. 21 it is submitted that two Material Recovery Facility Plant i.e. one at Koksar is about to be functional very soon and one at Beeling near District Headquarter on Manali-Leh Highway at various phases of construction. The Littering of wastage is being monitored stringently and Challans are being made as per the H.P. Non-bio-degradable Act 1995. Also directions have been given to various stakeholders to ensure the placement of boards and hoardings at conspicuous tourist points. (Annexure R-7)
22. That the contents of Para No. 22 are wrong hence denied. It is submitted that replying respondents are law abiding citizens and can never think to disobey the directions of this Hon'ble Tribunal. However, presently the


Deputy Commissioner
Lahaul & Spiti District
Keylong (H.P.)

Solid waste collected in the jurisdiction of District Lahaul and Spiti is being shifted for segregation and disposal to Manali. (Annexure R-8)

23. That the contents of Para No. 23 of OA are admitted to the extent that the representation was received. However, it is submitted that action is being taken already regarding Solid Waste Management since opening of Atal Tunnel Rohtang.

24. That the contents of Para No. 24 of OA are admitted to the extent that the reminder was received. It is submitted that action has been initiated in due course of time.

25. That the contents of Para No. 25 of O.A. are wrong hence denied. It is submitted that Deputy Commissioner Lahaul and Spiti has taken initiative immediately. However, it takes time to coordinate with local bodies and other department due to short span of working season.

26. That the contents of Para No. 26 of O.A. needs no reply.

27. That Para No. 27 of O.A is admitted to the extent that a representation filed by the applicant organization was received in the office of replying respondent and thereafter a meeting was convened by the Deputy Commissioner Lahaul and Spiti (Respondents No.5) and all issues raised by the applicant Organization were discussed in detail with the stakeholders and all efforts are being made to resolves the issues deligently. (Annexure R-9)

Deputy Commis 28. That Para No. 28 needs no reply.

Lahaul & Spiti District

Keylong (H.P.)

29. That Para No. 29 needs no reply. However, it is submitted that directions have issued to all the concerned departments comply with

the Solid Waste Management Rules 2016 and other environmental issues raised by the Organization/applicants.


30. That in reply to the contents of Para No. 30 and its Sub Paras A to P it is submitted that as explained in Paras Supras that directions have been issued to frame the Bye-Laws under rule 20 (C) of Solid Waste Management Rule, 2016, fix the carrying capacity of the Koksar and Sissu, disposal of Solid Waste and Garbage Collection, dumping of Solid Waste, Vending and Non-Vending Zone, Monitoring of wastage thrown illegally by tourists, to monitor unregulated tourists and to take up regular Cleanliness Drive to all the concerned hence need no further comments.

That in reply to prayer Para and its Sub Para i-xiv, it is submitted that all the issues have been discussed in depth efforts are being made to resolve the same as early as possible.

It is, therefore, respectfully prayed that appropriate order may kindly be passed keeping in view of the facts and circumstances stated here above in the interest of Justice and fair play.

Date: 01-04-2024

Place: Kulong.


Respondents No.5
Deputy Commissioner
Lahaul & Spiti District
Keylong (H.P.)

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No. 145/2024

IN THE MATTER OF:-

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Versus

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.....Respondents

AFFIDAVIT

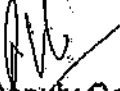
I, Rahul Kumar S/o Sh. Raj Kumar, aged 35 years R/o Lane number 6 Gautam Nagar Colony Sushwahi, District Varanasi, Uttar Pradesh, presently posted as Deputy Commissioner Lahaul and Spiti at Keylong, H.P. do hereby solemnly declare and affirm on oath as under:-

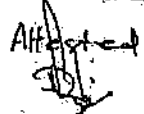
1. That I am fully conversant with the facts and circumstances of the case and I have been duly authorized and am, therefore, competent to affirm this affidavit.

2. I state that I have read the contents of the reply. I state that the facts contained therein are true to the best of my knowledge and belief as derived from the office record.

3. I state that the legal argument in the reply is based on the legal advice given to me by my counsel and factual statements are based on documents/record relied upon.

That I, the above named deponent do hereby solemnly affirm and declare that the above contents of this affidavit of its paras 1-3 are correct to best of my knowledge based on information derived from


Deputy Commissioner
Lahaul & Spiti District
Keylong (H.P.)


Executive Magistrate
Keylong
Distt. L. O. S. (H.P.)



official records, no part of the same is wrong and nothing material has been concealed therefrom.

Verified at Keylong on 1st day of April ~~March~~, 2024.

...verified that the ...
...declared before ...
...this ...
...at Keylong ...
...by SH RAHUL KUMAR ...
...by SH Sunita Devi ...
...known ...
...in duty ...
...deponent ...
...hereof to be true ...

ML
DEPONENT
Deputy Commissioner
Lahaul & Spiti District
Keylong (H.P.)



ML
ML

Identified
by: *[Signature]*
Deputy Commissioner
Lahaul & Spiti District
Keylong

Att-1
[Signature]
Deputy Commissioner
KEYLONG
Lahaul & Spiti District

Government of Himachal Pradesh
Department of Environment, Science & Technology

No. STE-F-(4)-1/2020

Dated: Shimla-2

20th July, 2022**NOTIFICATION**

WHEREAS, the Governor of Himachal Pradesh vide this Department's Notification No. STE-F(4)-2/2008 dated the 7th July, 2009, No. STE-F(4)-2/2008-I dated the 20th August, 2010, No. STE-F (4)-2/2008-II dated the 4th November, 2010, No. STE-F (4)-2/2008-II dated the 15th March, 2011, No. STE-F (4)-2/2008-II, dated the 19th March, 2011, No. STE-F (9)-1/ 2018 dated the 6th July, 2018, addendum dated the 31st September, 2018, No. STE-F (9)-1/ 2018 dated the 20th September, 2019, No. STE-F (9)-1-2018-loose dated the 5th February, 2020 & the 20th June, 2020, No. STE-F (4)-1/2021 dated the 6th January, 2021 with an objective to improve plastic waste management system, under Himachal Pradesh Non-Biodegradable Garbage (Control) Act, 1995, imposed ban on use of plastic carry-bags and certain plastic items having one time use and also authorized certain officers of different Departments to compound any offence as per provision of section 11 of the Act *ibid*.

2. AND WHEREAS, it has been observed that there are many other plastic items of one time use and have littering potential as they are difficult to collect, especially since most are either small, or discarded directly into the environment-such as candy sticks, ice-cream sticks, stirrer etc. It then becomes difficult to collect for recycling, unlike the larger items. Such items are causing environmental pollution and leading to indiscriminate littering. Therefore, the State Government intends to impose ban on such items to augment the ongoing efforts and further improve the plastic waste management system in the State.

3. NOW THEREFORE, the Governor, Himachal Pradesh, in supersession of the aforesaid Notifications and in exercise of the powers conferred under Sub-Section (1) of Section 3-A of the HP Non-Biodegradable Garbage (Control) Act, 1995, is pleased to direct that no person including shopkeepers, vendors, wholesalers, retailers, hawkers, rehariwala, etc. shall import, stock, distribute, sale and use the following one time use plastic (Single Use Plastic) items including carry bags, thermocol items made of non-biodegradable material as listed in the Schedule appended to the Himachal Pradesh Non-Biodegradable Garbage (Control) Act, 1995:

Attested
Ministry
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Annexure-A

S. No.	Departments	List of Authorized Officers/Officials Designation
		All the District Magistrates
		All the Adll Dy Commissioners,
		All the Additional District Magistrates,
		All the Sub-Divisional Magistrates,
		All the Tehsildars and Naib Tehsildars
	Police	All the Superintendents of Police
		All the Additional Superintendents of Police and Sub Divisional Police Officers
		All the Deputy Superintendents of Police
		All the SIOs (Station House Officers)
		All the Head Constables.
	UDD	All the Commissioners and the Assistant Commissioners Municipal Corporations,
		All the Executive Officers of Municipal Councils
		All the Secretaries of Nagar Panchayats in Himachal Pradesh
		All the Health Officers, Municipal Corporations
		All the Chief Sanitary Inspectors and Sanitary Inspectors of Urban Local Bodies.
	Health	All the Chief Medical Officers
		All the Block Medical Officers,
		All the Drug Inspectors
	Excise & Taxation	All the Deputy / Assistant Excise & Taxation Commissioners
		All the Excise and Taxation Officers
	Forest	All the Territorial Divisional Forest Officers
		All the Wildlife Divisional Forest Officers
		All the Assistant Conservator of Forests
		All the Range Forest Officers
		All the Deputy Range Officers/Block Forest Officers,
	Environment Science & Technology	The Director/Additional Director of the Department of Environment, Science & Technology
		All Environmental Engineers and Scientific Officers of the Department of Environment, Science & Technology
		All Environmental Engineers and Scientific Officers of the HP State Pollution Control Board.
	Tourism	All the District and Assistant Tourism Development Officers in H.P. posted in the Districts,
		All the General Managers, Deputy General Managers, Assistant General Managers and Managers of HP Tourism Hotels
	Food & Supplies	All the District Food & Supplies Controllers in H.P.,

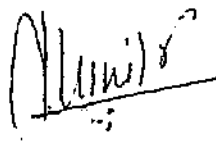
Particulars of Items

1. Plastic carry bags irrespective of their sizes and thickness
2. Plates, cups, glasses (Plastic & Thermocol both)
3. Cutlery such as forks, spoons, bowls, katoris, knives, straws, trays and any other plastic items (Plastic & Thermocol both)
4. Ear buds with plastic sticks
5. Plastic sticks for balloons
6. Plastic flags
7. Plastic sticks
8. Ice-cream sticks
9. Polythene (Thermocol) for decoration
10. Wrapping or packing films around sweet boxes, invitation cards, and cigarette packets
11. Plastic or PVC banners less than 100 micron
12. Stirrers
13. Non-woven plastic carry bags less than 60 Gram per Square Meter (GSM)

4. Any person, institution/commercial establishment (educational institutions, offices, hotels, shops, restaurants, sweetshops, dhabas, religious institutions, industrial establishments, banquet halls, etc.) causing breach of the aforesaid prohibition shall be liable for the penalties as per the provisions contained in the Act *ibid*;

5. The Governor, Himachal Pradesh is further pleased to authorize the officers as per the details contained in Annexure-A, in exercise of the powers conferred by section 7(A) and Section 11(1) of the Himachal Pradesh Non-Biodegradable Garbage (Control) Act, 1995, in supersession of this Department's notifications referred to in para-1 above, for entry and inspection under section 7(A) and to compound any offence as per provision of section 11 of the Act *ibid*, while compounding the offences committed under the Act *ibid*, shall specify the sum for compounding as per the following criteria;

Sr. No.	Particulars	Amount (in Rs.)
(A)	Quantity of prohibited plastic items i.e. One time use Plastic Cutlery	
1.	Upto 100 gms	500
2.	101-500 gms	1500
3.	501 gms -1.00 kg	3000
4.	Above 1 kg to 5 kgs	10,000
5.	Above 5 kgs to 10 kgs	20,000



Annexure-A

S. No.	Departments	List of Authorized Officers/Officials Designation
	Revenue	<ol style="list-style-type: none"> All the District Magistrates All the Addl. Dy. Commissioners, All the Additional District Magistrates, All the Sub-Divisional Magistrates, All the Tehsildars and Naib Tehsildars
	Police	<ol style="list-style-type: none"> All the Superintendents of Police. All the Additional Superintendents of Police and Sub Divisional Police Officers. All the Deputy Superintendents of Police All the SHOs (Station House Officers) All the Head Constables.
	UDD	<ol style="list-style-type: none"> All the Commissioners and the Assistant Commissioners, Municipal Corporations, All the Executive Officers of Municipal Councils All the Secretaries of Nagar Panchayats in Himachal Pradesh. All the Health Officers, Municipal Corporations All the Chief Sanitary Inspectors and Sanitary Inspectors of Urban Local Bodies.
	Health	<ol style="list-style-type: none"> All the Chief Medical Officers All the Block Medical Officers, All the Drug Inspectors
	Excise & Taxation	<ol style="list-style-type: none"> All the Deputy / Assistant Excise & Taxation Commissioners All the Excise and Taxation Officers
	Forest	<ol style="list-style-type: none"> All the Territorial Divisional Forest Officers All the Wildlife Divisional Forest Officers All the Assistant Conservator of Forests All the Range Forest Officers All the Deputy Range Officers/Block Forest Officers,
	Environment Science & Technology	<ol style="list-style-type: none"> The Director/Additional Director of the Department of Environment, Science & Technology All Environmental Engineers and Scientific Officers of the Department of Environment, Science & Technology All Environmental Engineers and Scientific Officers of the HP State Pollution Control Board.
	Tourism	<ol style="list-style-type: none"> All the District and Assistant Tourism Development Officers in H.P. posted in the Districts, All the General Managers, Deputy General Managers, Assistant General Managers and Managers of HP Tourism Hotels
	Food & Supplies	<ol style="list-style-type: none"> All the District Food & Supplies Controllers in H.P.,

4 | Page

Accepted

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Food & Supplies

6.	More than 10 kgs	25,000
(B)	Littering of one time use plastic items by any institution/ commercial establishment (educational institutions, offices, hotels, shops, restaurants, sweetshops, dhabas, temple complex's, industrial establishment, banquet halls etc.) within its premises and on roads, streets, hill slopes, drains, forest areas, public parks, all public places etc.	5000
(C)	Littering of one time use plastic items by individuals in the premises of any private or commercial establishments (educational institutions, offices, hotels, shops, restaurants, sweetshops, dhabas, temple complex's industrial establishments, banquet halls etc.) within its premises and on roads, streets, hill slopes, drain, forests area, public parks, all public places etc.	1000

By Order,

Prabodh Saxena, IAS
Addl. Chief Secretary (Env. &ST) to the
Government of Himachal Pradesh

Ecst. No. : As above

Dated: Shimla-2,

2022

Copy forwarded for information and necessary action to:

1. The Secretary to the Governor, Himachal Pradesh, Shimla-2.
2. The Pr. Secretary to the Chief Minister, Himachal Pradesh, Shimla-2.
3. The Private Secretaries to the Cabinet/State Ministers, Government of Himachal Pradesh.
4. The Private Secretaries to the Chief Secretary to the Govt. of Himachal Pradesh.
5. All the Administrative Secretaries to the Government of Himachal Pradesh.
6. All Heads of Department of Himachal Pradesh.
7. All the Deputy Commissioner of Himachal Pradesh.
8. All the Divisional Commissioner of Himachal Pradesh.
9. The Director (Environment, Science & Technology), Paryavarn Bhawan, Near U.S. Club Shimla-1.
10. The Member Secretary, H.P. State Council for Science, Technology and Environment (HIMCOSTE), Block No. 34, SDA Complex, Kasumpti, Shimla-9.
11. The Member Secretary, H.P. State Pollution Control Board, Phase-III, New Shimla-9.
12. The, Controller, Printing & Stationary, H.P. Government Press, Shimla-5 for publication in the Rajpatra.
13. Guard file.

Satpal Dhiman,
Addl. Secretary (Env. S&T) to the
Government of Himachal Pradesh

10	RDD/ Panchayati Raj	<ol style="list-style-type: none"> 2. All the Food Inspectors 3. All the Food Safety Inspectors, 1. All the Block Development Officers, 2. All the Panchayat Inspectors, Sub-Panchayat Inspectors and Secretaries of Gram-Panchayats
11	HRTC	<ol style="list-style-type: none"> 1. All the Regional Transport Officers. 2. All the Regional Managers and Bus Adda Incharges of HRTC,
12	LAC	All the Temple Officers.
13	Industries	<ol style="list-style-type: none"> 1. The Chief Executive Officer and Executive Officer, Baddi, Barotiwala and Nalagarh Development Authority, 2. All the Executive Engineers/Assistant Engineers/Jr. Engineers, Baddi, Barotiwala and Nalagarh Development Authority

Attested


- The Superintendent of Police, Land and Spill at Keylong
 The SDM, Lahaul, Ladangar.
 The DDO, Lahaul at Keylong.
 The DFO, Lahaul Forest Division at Keylong.
 The CMO, Lahaul at Keylong
 The Tehsildar, Lahaul at Keylong
 The Naib-Tehsildar, Lahaul, Ladangar.
 The BDO, Lahaul at Keylong.
 The D/SO, Lahaul at Keylong.
 The Excise and Taxation Officer, Lahaul at Keylong.
 The RM, HRPCC, Lahaul at Keylong.

No. 322-42/DA Dated Keylong 19 September, 2022

Subject: Regarding Challans on the ban of use of Polythene bags, plastic waste littering and ban on single use plastic in the state under H.P. Non-Biodegradable Garbage (Control) Act, 1995.

Sr.

Kindly refer to the subject cited above. In this regard, it is to inform that Government has banned the use of single use plastic in the State and violations of these orders should be strictly checked in the State in the form of Challans on the use of single use plastic and its littering.

In this context, you are, therefore, requested to depute one person from your office to collect challan books as per requirement of your office and subordinate officers under you.

Henceforth, you are also requested to submit month wise report of challans conducted under H.P. Non-Biodegradable Garbage (Control) Act, 1995 to the office of the undersigned.

Encs: Notification.

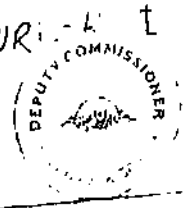
Yours faithfully,

[Signature]
 Assistant Commissioner to
 Deputy Commissioner
 District Lahaul and Spiti.

[Signature]
 20
 20

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ANNEXURE



OFFICE OF DEPUTY COMMISSIONER LAHAUL & SPITI

Ph. No. 01900202501 Fax: 202502

E-mail: dc-lah-sp@nic.in

DC/LSP/DB- 647

Dated Keylong

1st August
July 2023

To

1. The Superintendent of Police, Lahaul and Spiti at Keylong.
2. The SDM, Lahaul/ Udaipur.
3. The DDO, Lahaul at Keylong
4. The DFO, Lahaul Forest Division at Keylong.
5. The CMO, Lahaul at Keylong
6. The Tehsildar, Lahaul at Keylong
7. The Naib-Tehsildar, Lahaul/Udaipur.
8. The BDO, Lahaul at Keylong.
9. The DFSC, Lahaul at Keylong.
10. The Excise and Taxation Officer Lahaul at Keylong.
11. RM, HRTC, Lahaul at Keylong.

Subject:

Regarding implementation on single use plastic in the state under H.P. Non-Biodegradable Garbage (Control) Act, 1995.

Sir,

Kindly find enclosed herewith DO.No. Env.,S&T(F)/PWM-SUP-1022 dated 19th July, 2023, on the above cited subject.

In this context, you are, therefore, requested to ensure strict compliance on ban on use of single use plastic and check violations thereof.

Further, you are also requested to submit month wise report of challans conducted under H.P. Non-Biodegradable Garbage (Control) Act, 1995 to the office of undersigned.

This is for kind necessary action.

Encls: as above.

Yours faithfully,

(Sankalp Gargam, HPAS)
Assistant Commissioner to
Deputy Commissioner
District Lahaul and Spiti.

Erdst.No. as above

Dated 1st August
July, 2023

Copy forwarded to The Chief Secretary to the Government of Himachal Pradesh w.r.t DO No. Env.S&T (F)/PWM-SUP-1022 dated 19th July, 2023 for information, please.

Amesher
(Signature)

Assistant Commissioner to
Deputy Commissioner
District Lahaul and Spiti.

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ANNEXURE-R-I

OFFICE OF DEPUTY COMMISSIONER LAHAUL & SPITI

E-mail: dc-lah-hpt@nic.in

Ph. No. 01900202501 Fax: 202502



No. DC/LSP/DB- 62-72 Dated

26th March, 2024

To

1. Superintendent of Police, Lahaul at Keylong.
2. SDM Lahaul at Keylong/Udaipur.
3. DTDO, Lahaul at Keylong.
4. Deputy Conservator of Forest, Lahaul at Keylong.
5. CMO, Lahaul at Keylong.
6. Tehsildar, Lahaul at Keylong.
7. The Naib-Tehsildar, Lahaul/Udaipur
8. Block Development Officer, Block Lahaul
9. DFSC, Lahaul at Keylong.
10. Excise and Taxation Officer, Lahaul at Keylong.
11. Regional Manager, HRTC, Lahaul at Keylong.

Subject: Regarding challans on the ban of use of Polythene bags, plastic waste littering and ban on single use plastic in the state under H.P. Non-Biodegradable Garbage (Control) Act, 1995.

Sir,

This is in continuation of this officer letter No. 332-42/DA dated 19th September, 2022 on the above cited subject.

In this context, I have been directed to inform you to monitor strictly the littering of non-biodegradable material in the district and submit month wise challan report to this office.

Attested
(Signature)

Yours faithfully,

(Signature)
Assistant Commissioner to
Deputy Commissioner
District Lahaul and Spiti

**OFFICE OF THE
SUPERINTENDENT OF POLICE
DISTRICT LAHAUL AND SPITI HIMACHAL PRADESH**

email id- sp-lah-spiti@nic.in

Telephone No. +91 1900 202226

No. 27-03-219

Deputy Commissioner,
District Lahaul & Spiti (HP)

No. 27-03-219

Subject: Regarding challan under the provisions of HP Non-biodegradable Garbage) control Act, 1995.

Re:

In reference to your office letter No. De/LSP/DB-61 dated 26.03.2024 on the subject cited above.

In this regard the requisite information is submitted as below :-

Duration	Place	No. of challans made by Police under this act during mentioned duration	Amount of compounding fee realized during mentioned duration
From 01.01.2024 to 31.03.2024	Sissa and Koksar	07	3500/-

This is for the favor of your kind information please.

Yours sincerely

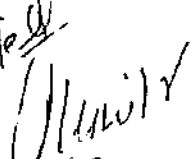
Attested
(Signature)

(Signature)
Superintendent of Police
Lahaul & Spiti (HP)

HP State Pollution Control Board, Regional Office, Kullu

Detail of Compounding fee collected in Lahul Area i.e. North Portal of Atal Tunnel, Sissu and Koksar area.

Sr. No.	Name of unit/person and address	SUP Items Name	Amt. (Rs.)	Dated
1	Mr. Rajesh S/o Prusotam Vill Lattani (Fefikre Restaurant) Sissu Nulla	Banned SUP items i.e. plastic straws	50.00	21.7.2022
2	Mr. Mangal Ram S/o Om Prakash Vill Poklu Karsong at Peghu (Sissu)	Banned SUP items i.e. plastic glass	500.00	21.7.2022
3	Mr. Nandu Kumar S/o Ram Jan Rawji Vill Sissue Distt. L & S	Banned SUP items i.e. plastic spoons	500.00	21.7.2022
4	Mr. Anuj Joshi S/o Sh. Ram Singh Vill Sissu Distt. L & S	Banned SUP items i.e. plastic spoons	500.00	21.7.2022
5	Mr. Ra. Kumar S/o Man Bhadur Vill. Sissu Distt. L & S	Use of banned SUP items	500.00	21.7.2022
6	Mr. Rajender Kumar S/o Sh. Norbu Chhering Vill Jagaha P.O. Sissu	Banned plastic items forks & spoons	500.00	21.7.2022
7	Mr. Anand Kumar S/o Anrup Vill Chokar P.O. Sissu Distt. L & S	Banned SUP items i.e. plastic glass, spoons	1500.00	21.7.2022
8	Mr. Rakesh V. Jage Bhoirwa P.O. sarea UP North Portal Atal	Littering of Solid waste	1000.00	03.8.2022
9	Meena Kumari Vill Sihene P.O. Sissue Keylong Distt. L & S	Banned SUP items i.e. plastic straws	500.00	03.8.2022
10	Mr. Depender Singh VPO Drlah Mandi, at VPO Sissu Distt. L & S	Littering of Solid Waste	1000.00	03.8.2022
11	Sh. Soram Gurmel (Rohtang Food) VPO Koksar Distt. L & S	Plastic forks	500.00	08.9.2022
12	Sima Devi D/o Bhawana village Katbehali Tehsil Keylong Distt. L & S	Banned SUP items i.e. plastic spoons & gla-	500.00	10.03.2023
13	Rajender Topwal 80 New colony Shamshi (at Koksar) L & S	Use of banned plastic items i.e. plastic cups	1500.00	26.5.2023
14	Harveek S/o Sh. Gian Singh Village Shutang P.O. Sissu Distt. L & S	Use of SUP items i.e. plastic forks	500.00	26.5.2023
15	Snow Touch Dhaba VPO Sissu Tehsil Keylong Distt. L & S	use of banned SUP items Glasses	1500.00	14.09.2023
16	Water Fall view café VPO Sissu Tehsil Keylong Distt. L & S	use of banned SUP items Glasses	1500.00	14.09.2023
17	Thakur Dhaba VPO Sissu Tehsil Keylong Distt. L & S	use of Non woven carry bags	500.00	14.09.2023
18	Lovrang Dhaba VPO Sissu Tehsil Keylong Distt. L & S	use /sale of Non woven bags	500.00	14.09.2023
19	Sushant Kumar Vill Teling P.O. Koksar, Distt. L & S	Littering of banned SUP items	1000.00	19.03.2024
20	Kamlesh Thakur VPO Paid Tehsil Dhampur at Koksar Manli Teh Highway Gerss Total	use of banned SUP items Glasses	1500.00	19.03.2024
			16500.00	

Attested


Er. Sunil Sharma
 Regional Officer, HPSPCB Kullu

535

(19)

ANNEXURE-R-2

OFFICE OF DEPUTY COMMISSIONER LAHAUL & SPITI

E-mail: dc-lah-hp@nic.in

Ph. No. 01900202501 Fax: 202502



No.DC/LSP/DB-73

Dated

26 March, 2024

ORDER

The Committee in compliance of meeting held on dated 15-03-2024 having following members is hereby constituted with immediate effect to specify Vending and Non-vending Zone at Koksar, Sissu and North Portal of Atal Tunnel Rohtang and submit report within 15 days:

1. Sub-Divisional Magistrate	Chairman
2. Deputy Conservator of Forest	Member
3. Block Development Officer	Member
4. Executive Engineer, HPSEBL	Member
5. Executive Engineer, JSV	Member
6. SDO (Pollution Control Board)	Member Secretary
7. Secretary GP Koksar	Member
8. Secretary GP Sissu	Member
9. Pradhan GP Koksar	Member
10. Pradhan GP Sissu	Member

(Rahul Kumar, IAS)
Deputy Commissioner,
District Lahaul and Spiti

Endst No. as above Dated 26th March, 2024

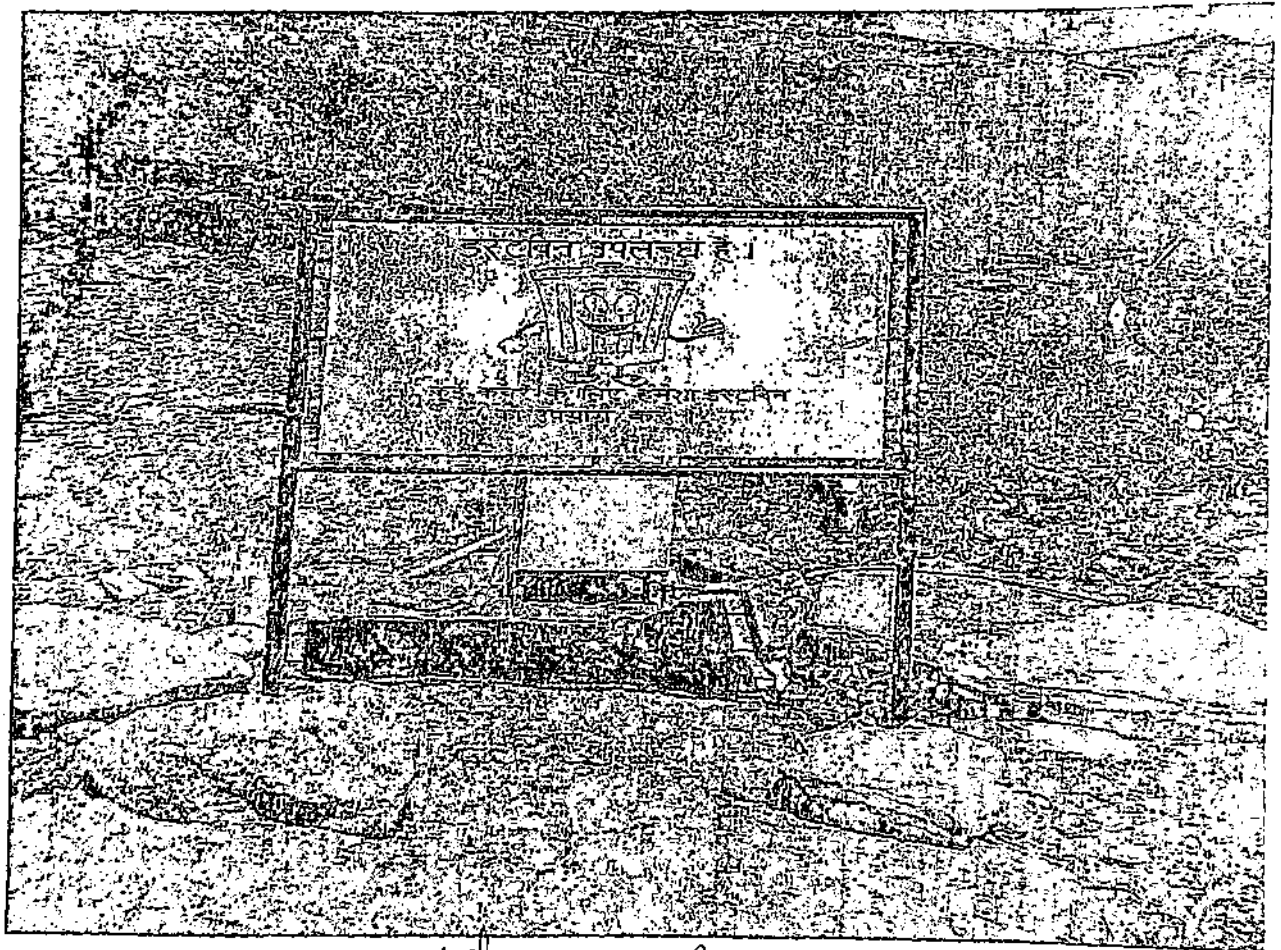
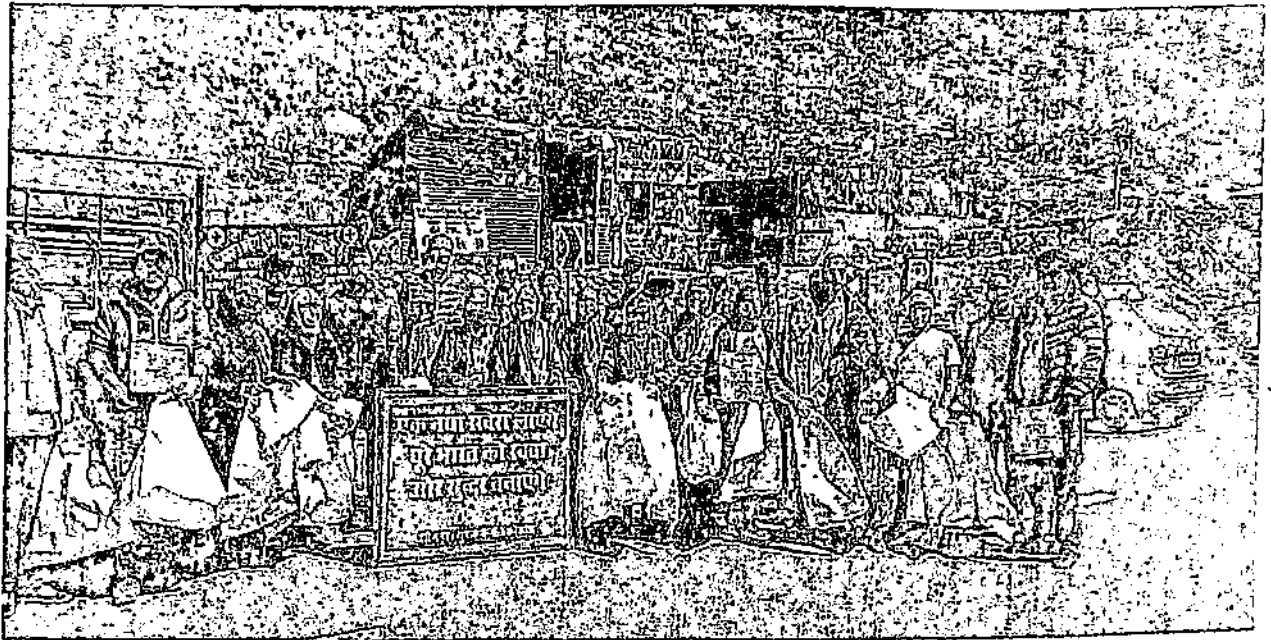
Copy forwarded to:

1. The Sub-Divisional Magistrate, Lahaul at Keylong for information and necessary action.
2. Deputy Conservator of Forest Lahaul at Keylong for information and necessary action.
3. Block Development Officer Lahaul at Keylong for information and necessary action.
4. Executive Engineer, HPSEBL Lahaul at Keylong for information and necessary action.
5. Executive Engineer, JSV Lahaul at Keylong for information and necessary action.
6. SDO (Pollution Control Board) Lahaul at Kullu for information and necessary action.
7. Secretary GP Koksar /Sissu Lahaul at Keylong for information and necessary action.
8. Pradhan GP Koksar/Sissu Lahaul at Keylong for information and necessary action.

Attested
[Signature]

Deputy Commissioner,
District Lahaul and Spiti

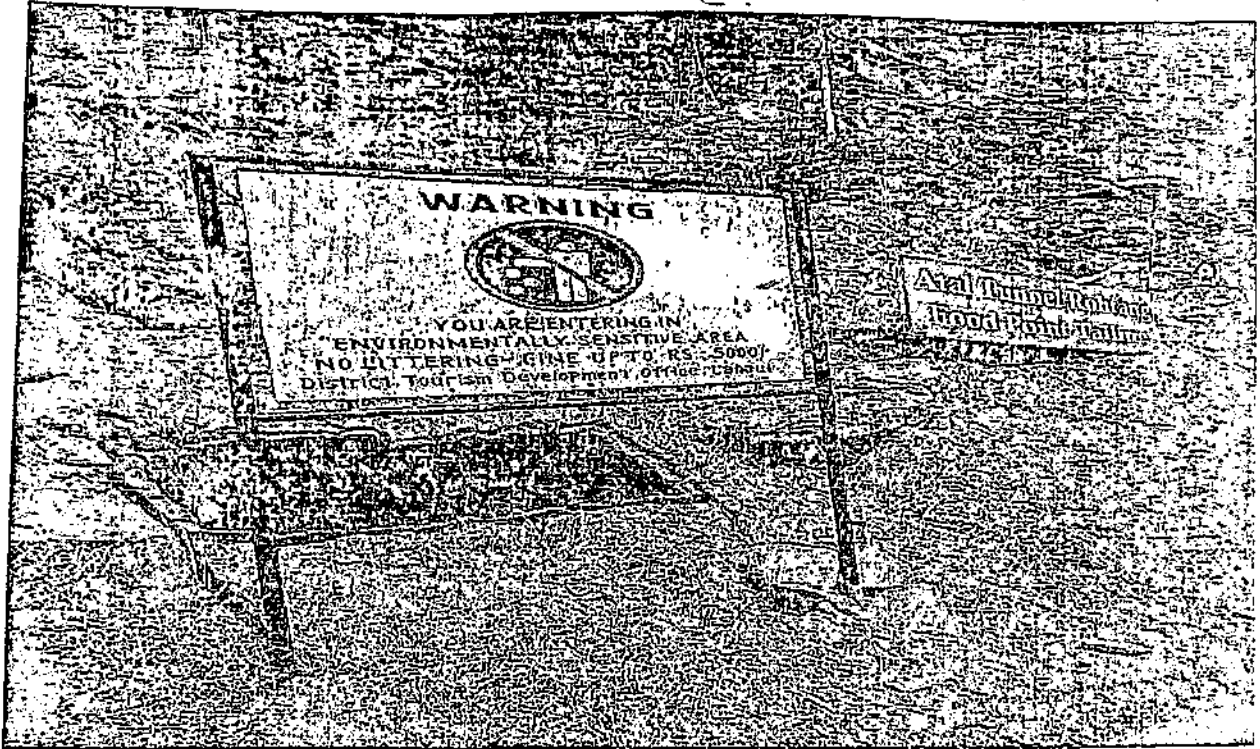
Images of Cleanliness Drive and sign Board:



Attested
[Signature]
9. 12. 2018
100/100
[Illegible text]

(21)

ANNEXURE-R-3



22

OFFICE OF THE DEPUTY COMMISSIONER, LAHAUL AND SPITI DISTRICT.

No. 287-289/SADA

To

The Deputy Commissioner
Kullu District Kullu

Dated 30th August, 2022

Subject:- Regarding disposal of solid waste from Lahaul to the Rangri plant at Manali, District Kullu.

OFFICE OF THE DEPUTY COMMISSIONER, LAHAUL AND SPITI DISTRICT

Sir, Madam

On the subject cited above, a copy of letter from Nextgen Chemicals Rangri at Manali is enclosed herewith. It is stated that the District Administration is in the process of setting up a Solid waste management plant in Lahaul in compliance to the NGT order No. 606/2018.

It is submitted that Lahaul Administration is regularly paying Nextgen Chemicals for the disposal of waste from Lahaul through SADA Keylong.

Therefore your good self is requested to permit the disposal of Solid waste at Rangri plant three times in a week on the same terms and conditions as MC Manali for the interim period, till the waste management plant is made operational in SADA Keylong.

Yours faithfully,

Deputy Commissioner
District Lahaul & Spiti

Keylong (H.P.)

Endst. No. 287-289/SADA

Dated

the

Keylong

30th August, 2022

Copy forwarded to :-

1. The Assistant Environment Engineer, H.P. State Pollution Control Board District Kullu for information please.

2. The Executive Officer, Municipal Council Manali for information and Necessary action please.

Deputy Commissioner
Lahaul & Spiti District
Keylong

Deputy Commissioner
District Lahaul & Spiti
Lahaul & Spiti District
Keylong (H.P.)

539
RE7998903701N
26/08/22

ANNEXURE-R-4

NextGen Chemicals

(By Email and Speed Post)

To

25th August 2022

The Subdivision Magistrate,

Keylong,

District Lahoul & Spiti-HP

Subject: Regarding receiving MSW from SADA area Keylong, district L & S.

Dear Sir/Madam,

With reference to the above subject, we would like to inform you that the vehicle from Sada area Keylong randomly unloads MSW at the WTE Plant Rangri Manali site, which is being opposed by the Municipal Council Manali authorities, as the site is already exhausted with existing legacy waste.

The MSWM site at Rangri is fully exhausted with the legacy waste and the incoming fresh waste and we have no more space and the capacity to accommodate the waste from your area.

In view of the same, and to run our operations in a smooth way kindly make the necessary arrangements to dispose of the waste at your end or alternately you may also contact to the Executive Officer, MMC further clarity.


For Nextgen Chemicals

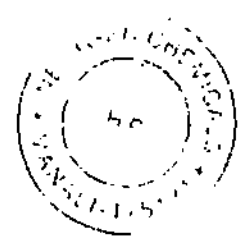

Authorized Signatory

Copy forward to,

1. The Hon'ble Deputy Commissioner Kullu for Information please.
2. The Hon'ble Deputy Commissioner L & S for Information and N/A please.
3. The Assistant Environment Engineer, HP State Pollution Control Board District Kullu for information and N/A Please.
4. The Executive Officer, Municipal Council Manali for Information please.

For Nextgen Chemicals


Authorized Signatory
No 645/14
SADA



Alister
Manali

SDO CC
Keylong
26/08/22

(24)

From

SDM cum-Member Secretary
Special Area Development Authority
Lahaul at Keylong

To

The Executive Officer
M.C Solid Waste Management
Site Manali Rangri H.P.

Dated 14-01-2024

Subject: - Requested for garbage Dumping M.C.W.M site Manali.

Sir/ Madam,

We are sending the Municipal Corporation Waste Management from Special Area Development Authority (SADA) at Keylong for and Disposal to your Rangri Municipal Corporation Waste Management Site.

Vehicle Owner Name:- Reena w/o. Sh. Nawang Tashi
Driver Name:- Tanzin
Vehicle No:- H.P 66 A 4222

Dated 14-01-2024

Thanking You,
Requested for garbage Dumping M.C.W.M site Manali

Yours faithfully

Sir/ Madam,

We are sending the Municipal Corporation Waste Management from Special Area Development Authority (SADA) at Keylong for and Disposal to your Rangri Municipal Corporation Waste Management Site.

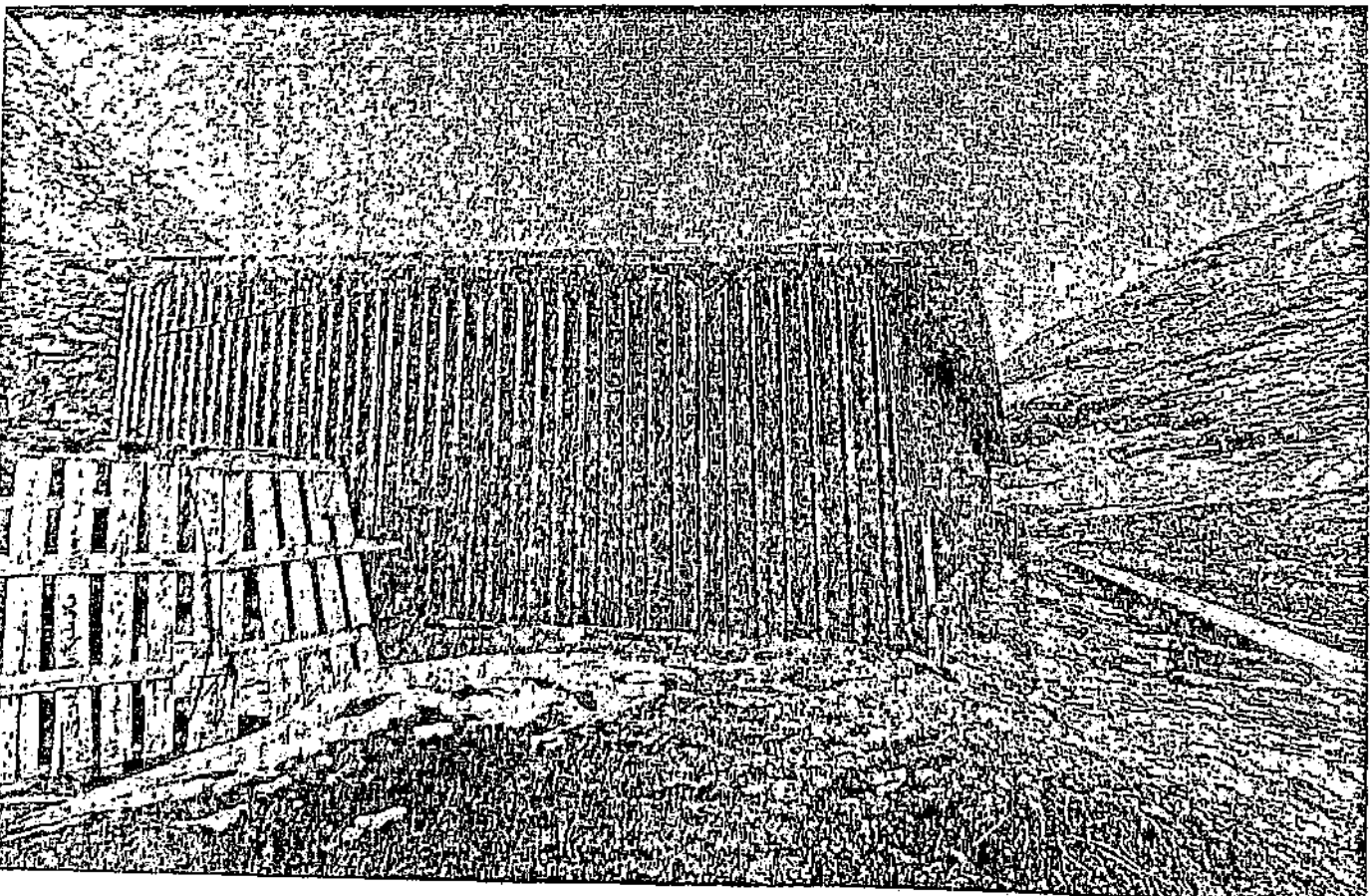
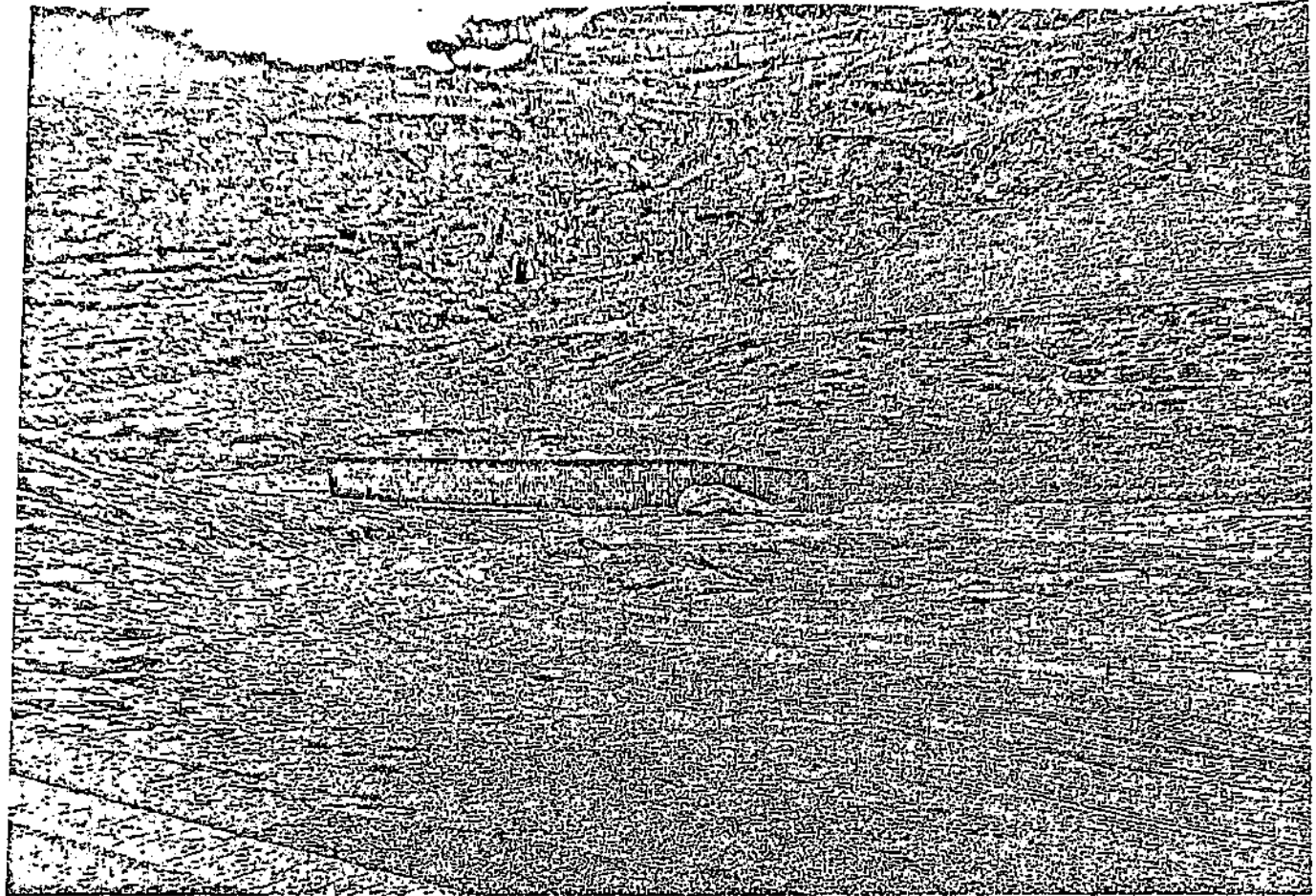
Vehicle Owner Name:- Reena
Driver Name:- Tanzin
Vehicle No:- H.P 66 A 4222

Thanking You,

[Handwritten Signature]
SDM cum-Member Secretary
Special Area Development Authority
Lahaul at Keylong

Annexure R-4

Material Recovery Facility Plant: GP Koksar



**SPECIAL AREA DEVELOPMENT AUTHORITY, LAHAUL AT
KEYLONG HIMACHAL PRADESH.**

Whereas considering the need of development and sensitivity of the area, SADA Keylong has been included under the purview of Himachal Pradesh Town and Country Act, 1977, vide notification no. T.C.P-1 (5)-9-2002 dated 17-08-2002 by the Govt of Himachal Pradesh. The notification was issued in the context that due to the historical & religious importance of the area, people from different parts of the country visit this place every year and to provide facilities to the tourists, pilgrims, and general public, its prospective planning regulated and controlled growth was inevitably necessary. The said area is constituted by one Gram Panchayat of Block-Keylong, District Lahaul & Spiti i.e. Gram Panchayat Keylong

Whereas, a meeting of general house of SADA Keylong was held in the office of the undersigned on dated 23-07-2021 various members of the house raised issues regarding increasing tourist inflow in the SADA Keylong area and thus the rising problems of solid waste management, sewage management, and fragile ecology of the region. Besides, the members of the SADA house also raised the issue of lack of financial resources with SADA Keylong to meet out these pressing problems which need to be addressed immediately in public interest.

And Whereas, the general house of SADA Keylong passed a unanimous resolution that a fee be charged from all the vehicles (except vehicles bearing registration no. of the State of Himachal Pradesh) entering SADA Keylong for the resource mobilization of SADA Keylong to address various issues of ecological/environmental conservation, develop infrastructure/mechanism for effective disposal of solid waste and promote sustainable tourism in the region.

40
 To: Asst Commr, Lahaul & Spiti
 Lahaul & Spiti District, Ladakh

And Whereas, Hon'ble High Court in Raj Chauhan v/s State, CWP NO.528/2003 in its order dated 19-04-2004, while giving its observations about another similarly Ka placed area i.e. Manali area of District Kullu, had ordered the State of Himachal Pradesh to charge a fee from all the vehicles entering Manali for augmentation of resource mobilization for the development of tourism and creation and upkeep of tourism related infrastructure facilities. The Govt. of Himachal Pradesh vide notification no. Tsm-1(3)-2/2003-1 dated 29th May, 2004 then ordered to charge fee for this purpose on vehicles entering Manali town bearing registration no. other than the State of Himachal Pradesh.

[Signature]
 Sd/-
 Joint Deputy Commissioner
 Lahaul, Spiti & Keylong

(27)

ANNEXURE-R-5

In exercise of powers of the circumstances stated above, the resolution passed by SADA Lahaul at Keylong, the orders of Hon'ble High Court in CWP NO 528/2003, and "exercise of powers vested in the Chairman of SADA Lahaul at Keylong u/s- 71(1) of the Himachal Pradesh Town and Country Act, 1977 read with Section 66 of the HP Municipal Act, 1994, it is hereby ordered that all the vehicles (except vehicles bearing registration no. Of the State of Himachal Pradesh) entering SADA Keylong area shall be charged a "SADA Development Fee" as per the following rates

a) Two wheelers	Rs. 50/-
b) Cars	Rs. 200/-
c) SUVs, MUVs	Rs. 300/-
d) All kinds of buses/trucks	Rs. 500/-

This order shall come into effect immediately. The 'terms and conditions' regarding utilization of this fee shall be as per the guidelines issued separately vide Office Order No. 186-187/SADA Dated 27-08-2021.

By Order/-
Chairman,
Special Area Development Authority,
Lahaul at Keylong

Endst. No. 188 - 194 SADA Dated 27 August 2022.

Copy forwarded to:

1. The Hon'ble Minister of T.I. & D.RPG & IT Govt. of H.P for information please.
2. The Principal Secretary, Town & Country Planning Dept. to the Govt. of H.P for information please.
3. The Director, Town & Country Planning Dept., Shimla, Govt. of H.P
4. The Superintendent of Police, District Lahaul & Spiti H.P.
5. The District Tourism Dev. Officer, District Lahaul & Spiti H.P.
6. The DPRO, District Lahaul & Spiti for publication in Print Media.
7. All SADA Members.

Priya Nigam (IPAS)
SDM-cum-Member Secretary,
SADA Lahaul at Keylong
Special Area Development Authority
Lahaul at Keylong

Attested
[Signature]
[Stamp: Special Area Development Authority, Lahaul at Keylong]

544

OFFICE OF DEPUTY COMMISSIONER LAHAUL & SPITI

E-mail: dc-lah-hp@nic.in

Ph. No. 01900202501 Fax: 202502



ANNEXURE R-6

No.DC/L.SP/DB- 59-60 Dated

⁷⁵
26 March, 2024

To

1. Deputy Conservator of Forest
Lahaul at Keylong.
2. SDO, Pollution Control Board
Regional Office Lahaul at Kullu.

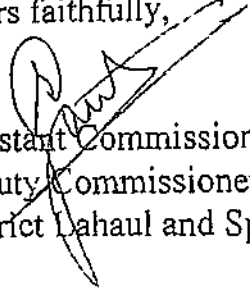
Subject: Regarding to take up study of carrying capacity of Koksar and Sissu.

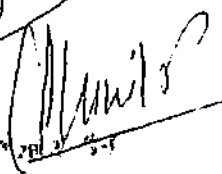
Sir,

This is with reference to the subject cited above and to intimate that as per decision held in the meeting on dated 15-03-2024 regarding to study the carrying apacity survey of Gram Panchayat Koksar and Sissu, District Lahaul and Spiti.

In this context, you are, therefore, requested to initiate necessary action in the matter accordingly and submit Action Taken Report to the office of undersigned at the earliest please.

Yours faithfully,

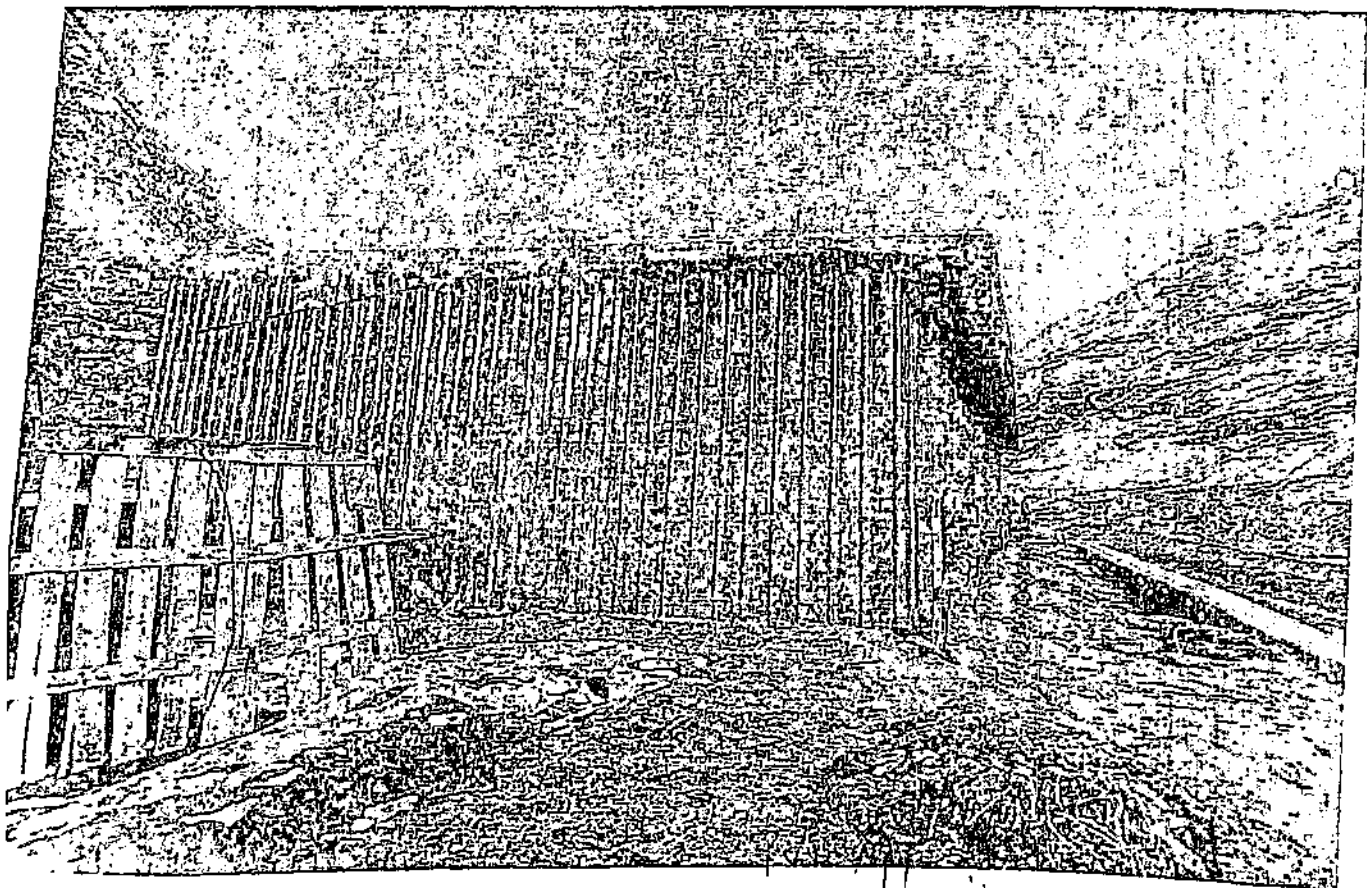
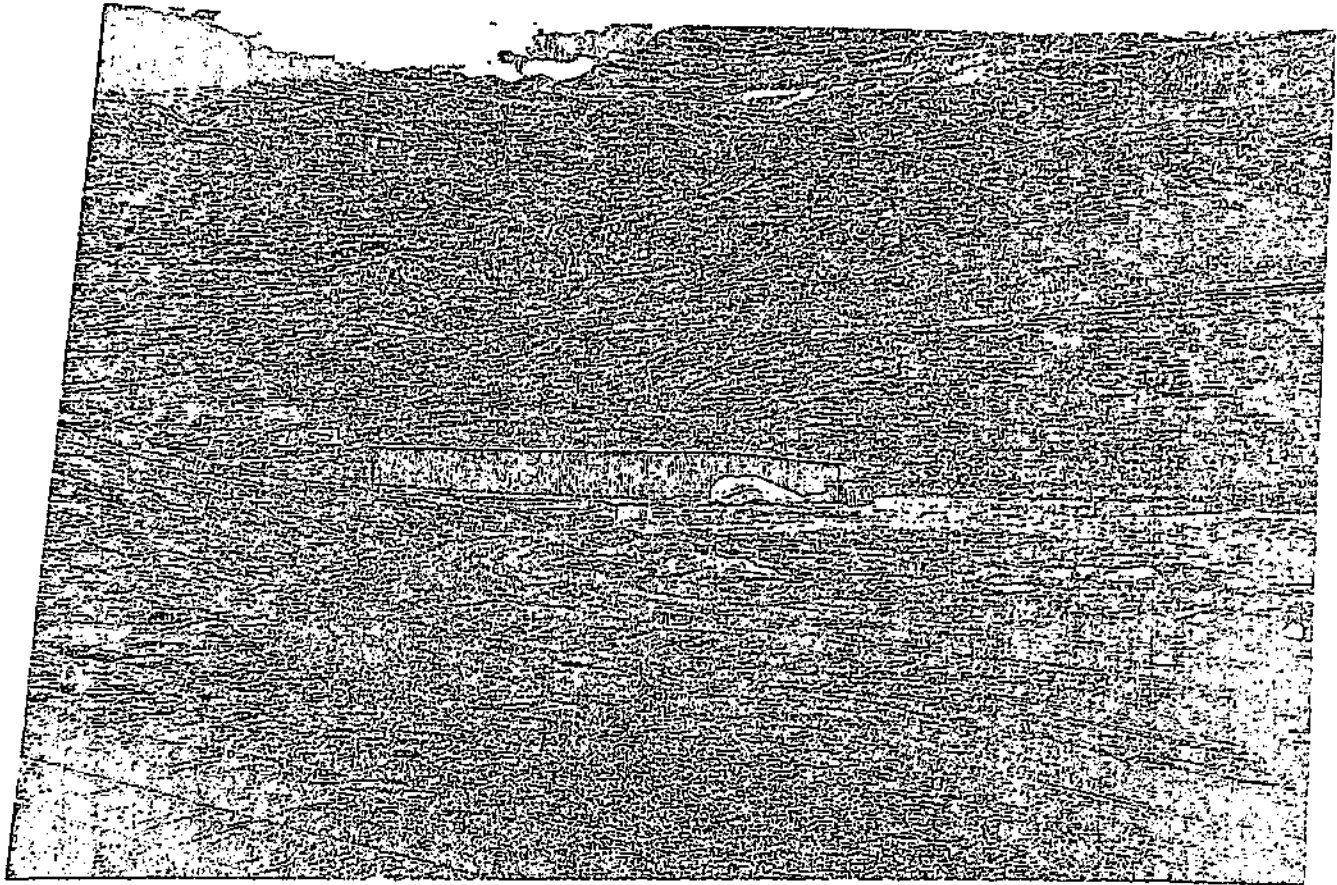

Assistant Commissioner to
Deputy Commissioner
District Lahaul and Spiti.

Attested


15 -
12

Annexure R-7

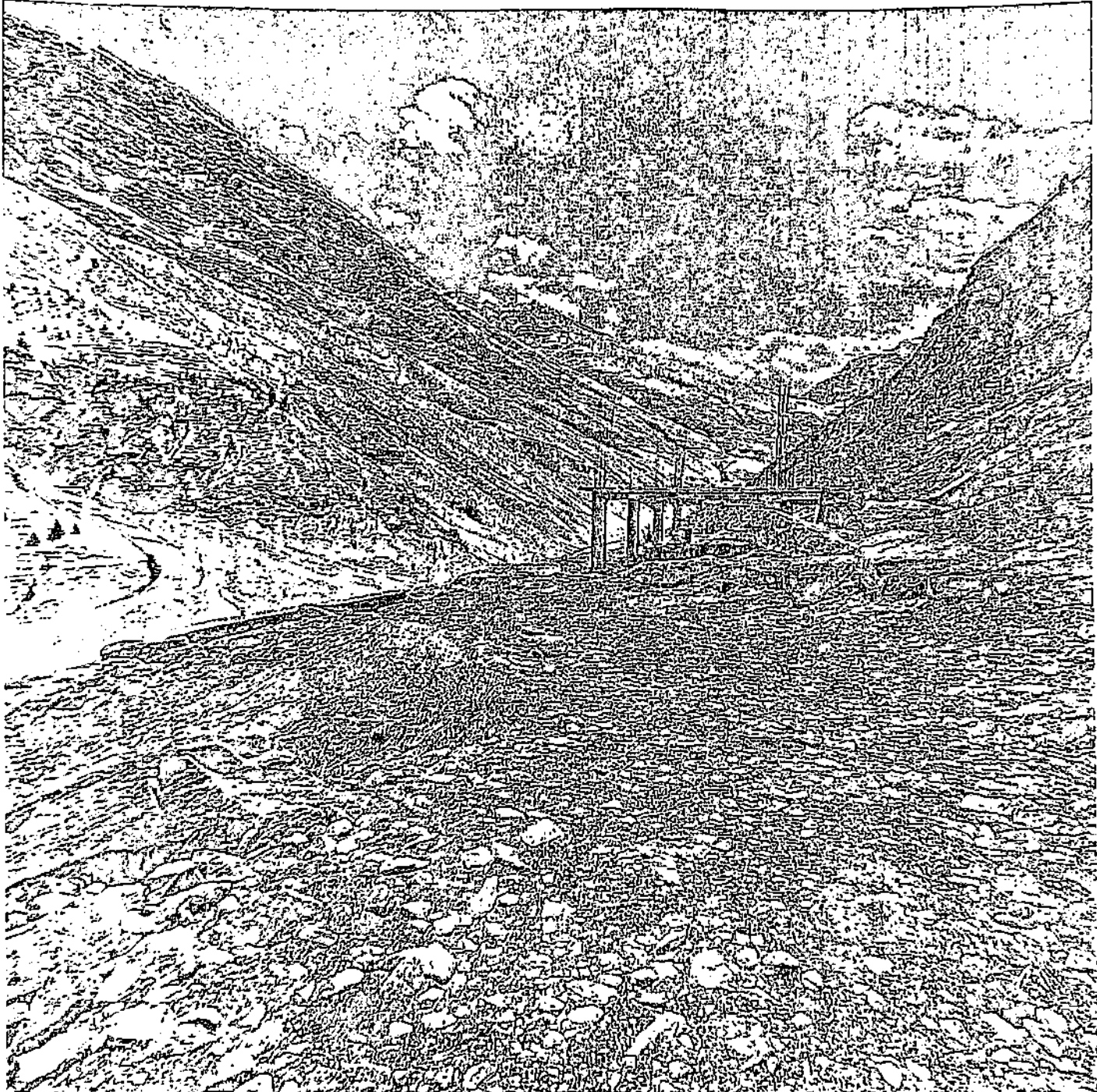
Material Recovery Facility Plant: GP Koksar



(20)

ANNEXURE-R-7

Material Recovery Facility :Beeling



547

ANNEXURE- R-8

Tax Invoice

- Original for recipient
- Duplicate for Transporter
- Duplicate for Supplier

Nextgen Chemicals

Waste To Energy Plant,
Rangri-Manali,
HP- 175131

Phone no.: 9817250005 Email: wtmanali@gmail.com

GSTIN: 02ADRP17548L1Z1, State: 02-Himachal Pradesh

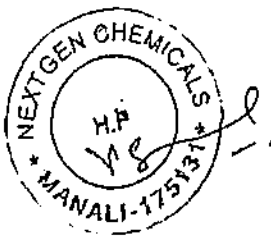


Billed To		Transportation Details	
SDM Cum Member Secretary (SADA) Leh Manali Highway, Keylong, Himachal Pradesh 175132 Contact No. : 9459884789 State: 02-Himachal Pradesh		Vehicle Number: Place of supply: 02-Himachal Pradesh Invoice No. : NC/WTE/10511358 Date : 06-04-2023	

Item name	HSN/SAC	Quantity	Units	Price/Unit	Taxable amount	SGST	CGST	Amount
1 "Tipping Charges For MSW Disposal/ Processing"	38251000	7970	KGS	₹ 1.00	₹ 7,970.00	₹ 717.30 (9%)	₹ 717.30 (9%)	₹ 9,404.60
Total					₹ 7,970.00	₹ 717.30	₹ 717.30	₹ 9,404.60

Tax type	Taxable amount	Rate	Tax amount	Amount
SGST	₹ 7,970.00	9%	₹ 717.30	Sub Total ₹ 9,404.60
CGST	₹ 7,970.00	9%	₹ 717.30	Round off ₹ 0.40
Total				₹ 9,405.00
Received				₹ 0.00
Balance				₹ 9,405.00

Invoice Amount in Words	Description
Nine Thousand Four Hundred Five Rupees only	Date-22/03/2023 HP42-1793 N weight-615Kg Date-22-03-23 HP66-5829 N. Weight -1480kg Date-23-03-23 HP42-3119 N Weight-1130kg Date-24-03-23 HP42-3119 N Weight-1150kg Date-25-03-2023 HP42-3119 N Weight=1190Kg Date-27-03-2023 HP42-3119 N weight=1515Kg Date-31-03-23 HP42-3119 N weight =890Kg



Attested
[Signature]

(32)
Tax Invoice

Original for Recipient

Duplicate for Transporter

Triplicate for Supplier



Nextgen Chemicals

Waste To Energy Plant,
Rangri-Manali,
HP- 175131

Phone no: 9817250005 Email: wtமானலி@gmail.com

GSTIN: 02ADRPJ7548L1Z1, State: 02-Himachal Pradesh

Billed To		Transportation Details	
SDM Cum Member Secretary (SADA) Leh Manali Highway, Keylong, Himachal Pradesh 175132 Contact No. : 9459884789 State: 02-Himachal Pradesh	Vehicle Number:	Place of supply: 02-Himachal Pradesh Invoice No. : NC/WTE/10511372 Date : 17-05-2023	

Item Name	HSN/SAC	Quantity	Unit	Price/Unit	taxable amount	SGST	CGST	Amount
"Tipping Charges For MSW Disposal/ Processing"	38251000	11310	KGS	₹ 1.00	₹ 11,310.00	₹ 1,017.90 (9%)	₹ 1,017.90 (9%)	₹ 13,345.80
Total					₹ 11,310.00	₹ 1,017.90	₹ 1,017.90	₹ 13,345.80

Tax type	taxable amount	Rate	Tax amount	Amount
SGST	₹ 11,310.00	9%	₹ 1,017.90	Sub Total ₹ 13,345.80
CGST	₹ 11,310.00	9%	₹ 1,017.90	Round off ₹ 0.20
				Total ₹ 13,346.00
				Received ₹ 0.00
				Balance ₹ 13,346.00

Invoice Amount in Words	Description
Thirteen Thousand Three Hundred Forty Six Rupees only	Tipping Chg For 1st May to 16th May 2023

Terms and Conditions	For, Nextgen Chemicals
Thanks for doing business with us!	 For Nextgen Chemicals Authorized Signatory
Bank details	
Bank Account No. : 50200021669241 Bank IFSC code : IFSC- HDFC0002869 Account holder's name : M/s Nextgen Chemicals	

Check SADA
[Signature]

Accepted
[Signature]

(33)

Tax Invoice

- Original for Recipient
- Duplicate for transporter
- Triplicate for Supplier



Nextgen Chemicals

Waste To Energy Plant,
Rangri-Manali,
HP- 175131

Phone no.: 9817250005 Email: wtmanali@gmail.com
GSTIN: 02ADRPJ7548LTZ1, State: 02-Himachal Pradesh

Bill To		Transportation Details		Place of supply: 02-Himachal Pradesh	
SDM Cum Member Secretary (SADA) Leh Manali Highway, Keylong, Himachal Pradesh 175132 Contact No. : 9459884789 State: Himachal Pradesh		Vehicle Number:		Invoice No. : NC/WTE/10511376 Date : 01-06-2023	

Sl. No.	Description	HSN/SAC	Quantity	Unit	Rate/Unit	Ex. Amount	CGST	SGST	Amount
1	"Tipping Charges For MSW Disposal/ Processing"	38251000	4770	KGS	₹ 1.00	₹ 4,770.00	₹ 429.30 (9%)	₹ 429.30 (9%)	₹ 5,628.60
Total						₹ 4,770.00	₹ 429.30	₹ 429.30	₹ 5,628.60

Tax type	Ex. amount	Rate	Ex. amount	Amount
SGST	₹ 4,770.00	9%	₹ 429.30	Sub Total ₹ 5,628.60
CGST	₹ 4,770.00	9%	₹ 429.30	Round off ₹ 0.40
Total				₹ 5,629.00
Received				₹ 0.00
Balance				₹ 5,629.00

Invoice Amount in Words	Description
Five Thousand Six Hundred Twenty Nine Rupees only	Tipping Chg For 17-05-2023 to 27-05-2023

Terms and Conditions
Thanks for doing business with us!
Bank Details
Bank Account No. : 50200021669241
Bank IFSC code : IFSC- HDFC0002B69
Account holder's name : M/s Nextgen Chemicals

For, Nextgen Chemicals

[Signature]
Authorized Signatory

Authorized Signatory

Check SADA
[Signature]

Attested
[Signature]

(34)

ANNEXURE-R

Tax Invoice

- Original for Recipient
- Duplicate for Transporter
- Duplicate for Supplier

Nextgen Chemicals

Waste To Energy Plant
Rangri-Manali,
HP- 175131

Phone no: 9817250005 Email: wtmanali@gmail.com
GSTIN: 02ADRP175481121, State: 02-Himachal Pradesh

Transportation Details

SDM Cum Member Secretary (SADA)
Leh Manali Highway, Keylong, Himachal Pradesh
175132
Contact No. : 9459884789
State: 02 Himachal Pradesh

Vehicle Number:

Place of supply: 02-Himachal Pradesh
Invoice No. : NC/WTE/10511383
Date : 17-06-2023

Sl No	Item Description	HSN/SAC	Quantity	Unit	Price/Unit	Taxable amount	CGST	SGST	Amount
1	"Tipping Charges For MSW Disposal/ Processing"	38251000	17795	KGS	₹ 1.00	₹ 17,795.00	₹ 1,601.55 (9%)	₹ 1,601.55 (9%)	₹ 20,998.10
Total						₹ 17,795.00	₹ 1,601.55	₹ 1,601.55	₹ 20,998.10

Tax Type	Taxable amount	Rate	Tax amount	Amount
SGST	₹ 17,795.00	9%	₹ 1,601.55	Sub Total ₹ 20,998.10
CGST	₹ 17,795.00	9%	₹ 1,601.55	Round off ₹ 0.10
Total				₹ 20,998.00
Received				₹ 0.00
Balance				₹ 20,998.00

Invoice Amount in Words

Twenty Thousand Nine Hundred Ninety Eight Rupees only

Description

Tipping Chg For
04-06-2023 To 15-06-2023

Terms and Conditions

Thanks for doing business with us!

Bank Details

Bank Account No. : 50200021669241
Bank IFSC code : IFSC- HDFC0002869
Account holder's name : M/s Nextgen Chemicals

For, Nextgen Chemicals

For Nextgen Chemicals
[Signature]
Authorized Signatory

Authorized Signatory

Check SADA
[Signature]

Alka Kaul
[Signature]

551

(21)

ANNEXURE R-E

Tax Invoice

- Original for Recipient
- Duplicate for Transporter
- Triplicate for Supplier



Nextgen Chemicals

Waste To Energy Plant,
Ranaji-Manali,
HP 175131

Phone no: 9817250005 Email: wternanali@gmail.com
GSTIN: 02ADRP175481121, State: 02 Himachal Pradesh

Bill To		Transportation Details		Place of supply: 02-Himachal Pradesh	
SDM Cum Member Secretary (SADA) Leh Manali Highway, Keylong, Himachal Pradesh 17112		Vehicle Number:		Invoice No. : NC/WTE/10511388	
Contact No : 9459884789 State: 02-Himachal Pradesh				Date : 01-07-2023	

Item Code	HSN/SAC	Quantity	Unit	Price/Unit	Taxable amount	SGST	IGST	Total
Tipping Charges For MSW Disposal/ Processing	38251000	12690	KGS	₹ 1.00	₹ 12,690.00	₹ 1,142.10 (9%)	₹ 1,142.10 (9%)	₹ 14,974.20
Total					₹ 12,690.00	₹ 1,142.10	₹ 1,142.10	₹ 14,974.20

Tax type	Taxable amount	Rate	Tax amount	Amount
SGST	₹ 12,690.00	9%	₹ 1,142.10	Sub Total ₹ 14,974.20
CGST	₹ 12,690.00	9%	₹ 1,142.10	Round off - ₹ 0.20
Total				₹ 14,974.00
Received				₹ 0.00
Balance				₹ 14,974.00

Invoice Amount in Words	Description
Fourteen Thousand Nine Hundred Seventy Four Rupees only	Tipping Chg For 16 June To 30 June

Remarks/Conditions
Thanks for doing business with us!

Bank Details
Bank Account No. : 50200021669241
Bank IFSC code : IFSC- HDFC0002869
Account holder's name : M/s Nextgen Chemicals

For, Nextgen Chemicals

[Signature]
Authorized Signatory

Authorized Signatory

[Handwritten signature: SADA]

[Handwritten signature: Nextgen]

552

(36)

ANNEXURE-R-8

Tax Invoice

- Original for Recipient
- Duplicate for Transporter
- uplicate for Supplier



Nextgen Chemicals

Waste To Energy Plant,
Rangri-Manali,
HP- 175131

Phone no: 9817250005 Email: wtemanali@gmail.com
GSTIN: 02ADRP17548L1Z1, State: 02-Himachal Pradesh

Bill To	Transportation Details	Place of supply 02-Himachal Pradesh
SDM Cum Member Secretary (SADA) Leh Manali Highway, Keylong, Himachal Pradesh 175132 Contact No. : 9459884789 State: 02-Himachal Pradesh	Vehicle Number:	Invoice No. : NC/WTE/10511397 Date : 01-08-2023

Item Name	HSN/SAC	Quantity	Units	Price/Unit	Taxable amount	CGST	SGST	Amount
1 "Tipping Charges For MSW Disposal/ Processing"	38251000	7660	KGS	₹ 1.00	₹ 7,660.00	₹ 689.40 (9%)	₹ 689.40 (9%)	₹ 9,038.80
Total					₹ 7,660.00	₹ 689.40	₹ 689.40	₹ 9,038.80

Tax Type	Taxable amount	Rate	Tax amount	Applicable	Amount
SGST	₹ 7,660.00	9%	₹ 689.40	Sub Total	₹ 9,038.80
CGST	₹ 7,660.00	9%	₹ 689.40	Round off	₹ 0.20
				Total	₹ 9,039.00
				Received	₹ 0.00
				Balance	₹ 9,039.00

Invoice Amount in Words	Description
Nine Thousand Thirty Nine Rupees only	Tipping Chg For July 2023

Terms and Conditions
Thanks for doing business with us!
Bank Details
Bank Account No. : 50200021669241
Bank IFSC code : IFSC- HDFC0002869
Account holder's name : M/s Nextgen Chemicals

For, Nextgen Chemicals

[Signature]
Authorized Signatory

Authorized Signatory

Attested

[Signature]

Tax Invoice

Original for Recipient
 Duplicate for Transporter
 Triplicate for Supplier



Nextgen Chemicals

Waste To Energy Plant,
 Rangri-Manali,
 HP- 175131

Phone no.: 9817250005 Email: vrtemanali@gmail.com
 GSTIN: 02ADRPJ7548L1Z1, State: 02-Himachal Pradesh

Bill To:		Transportation Details:	
SDM Cum Member Secretary (SADA) Leh Manali Highway, Keylong, Himachal Pradesh 175132 Contact No. : 9459884789 State: 02-Himachal Pradesh		Vehicle Number:	
		Place of supply: 02-Himachal Pradesh	
		Invoice No. : NC/WTE/10511401	
		Date : 20-08-2023	

Item name	HSN/SAC	Quantity	Unit	Price/Unit	Taxable amount	SGST	CGST	Amount
"Tipping Charges For MSW Disposal/ Processing"	38251000	19785	KGS	₹ 1.00	₹ 19,785.00	₹ 1,780.65 (9%)	₹ 1,780.65 (9%)	₹ 23,346.30
Total					₹ 19,785.00	₹ 1,780.65	₹ 1,780.65	₹ 23,346.30

Tax type	Taxable amount	Rate	Tax amount	Amount
SGST	₹ 19,785.00	9%	₹ 1,780.65	Sub Total ₹ 23,346.30
CGST	₹ 19,785.00	9%	₹ 1,780.65	Round off - ₹ 0.30
Total				₹ 23,346.00
Received				₹ 0.00
Balance				₹ 23,346.00

Invoice Amount in Words	Description
Twenty Three Thousand Three Hundred Forty Six Rupees only	Tipping Chg For 01-08-2023 to 19-08-2023

Terms and Conditions
Thanks for doing business with us!
Bank details
Bank Account No. : 50200021669241
Bank IFSC code : IFSC- HDFC0002869
Account holder's name : M/s Nextgen Chemicals

For, Nextgen Chemicals

 Authorized Signatory

Attested

SADA
 04/09/23

860
 06.09.23

38

Tax Invoice

Original Invoice Receipt

Duplicate for Transporter

Duplicate for Supplier



Nextgen Chemicals

Waste To Energy Plant,
Rangri-Manali,
HP- 175131

Phone no: 9817250005 Email: wtemanali@gmail.com
GSTIN: 02ADRP754BLT21, State: 02-Himachal Pradesh

Bill To		Transportation Details		Place of supply: 02-Himachal Pradesh	
SDM Cum Member Secretary (SADA) Leh Manali Highway, Keylong, Himachal Pradesh 175132 Contact No. : 9459884789 State: 02-Himachal Pradesh		Vehicle Number:		Invoice No. : NC/WTE/10511408 Date : 01-09-2023	

Sl. No.	Item Name	HSN/SAC	Quantity	Unit	Price/Unit	taxable amount	CGST	SGST	Amount
1	"Tipping Charges For MSW Disposal/ Processing"	38251000	7905	KGS	₹ 1.00	₹ 7,905.00	₹ 711.45 (9%)	₹ 711.45 (9%)	₹ 9,327.90
Total						₹ 7,905.00	₹ 711.45	₹ 711.45	₹ 9,327.90

Tax Type	taxable amount	Rate	taxable amount	Amount
SGST	₹ 7,905.00	9%	₹ 711.45	Sub Total ₹ 9,327.90
CGST	₹ 7,905.00	9%	₹ 711.45	Round off ₹ 0.10
Total				₹ 9,328.00
Received				₹ 0.00
Balance				₹ 9,328.00

Invoice Amount in Words:	Description:
Nine Thousand Three Hundred Twenty Eight Rupees only	Tipping Chg For 20/08/2023 to 31/08/2023

Terms and conditions
Thanks for doing business with us!

Bank Details
Bank Account No. : 50200021669241
Bank IFSC code : IFSC- HDFC0002869
Account holder's name : M/s Nextgen Chemicals

For, Nextgen Chemicals

For Nextgen Chemicals
[Signature]
Authorized Signatory

Authorized Signatory

Attended

20/08

555

ANNEXURE-R-8

Tax Invoice

- Original for Recipient
- Duplicate for Transporter
- Duplicate for Supplier

Nextgen Chemicals

Waste To Energy Plant,
Rangri-Manali,
HP- 175131

Phone no: 9817250005 Email: wtmanali@gmail.com
GSTIN: 02ADRP1754B11Z1, State: 02-Himachal Pradesh

Bill To		Transportation Details	
SDM Cum Member Secretary (SADA) Leh Manali Highway, Keylong, Himachal Pradesh 175132		Vehicle Number:	
Contact No. : 9459884789		Place of supply: 02-Himachal Pradesh	
State: 02-Himachal Pradesh		Invoice No. : NC/WTE/10511415	
		Date : 01-10-2023	

Sl. No.	Item Name	HSN/SAC	Quantity	Unit	Price/Unit	Amount	Taxable amount	IGST	CGST	Amount
1	Tipping Charges For MSW Disposal/ Processing	38251000	14595	KGS	₹ 1.00	₹ 14,595.00	₹ 1,313.55 (9%)	₹ 1,313.55 (9%)		₹ 17,222.10
	Total					₹ 14,595.00	₹ 1,313.55	₹ 1,313.55		₹ 17,222.10

Tax Type	Taxable amount	Rate	Tax amount	Amount
SGST	₹ 14,595.00	9%	₹ 1,313.55	Sub Total ₹ 17,222.10
CGST	₹ 14,595.00	9%	₹ 1,313.55	Round-off - ₹ 0.10
				Total ₹ 17,222.00
				Received ₹ 0.00
				Balance ₹ 17,222.00

Invoice Amount in Words

Seventeen Thousand Two Hundred Twenty Two Rupees Only

Tipping Chg. For Sep 2023

<p>Transport Conditions</p> <p>Thanks for doing business with us!</p> <p>Bank Details</p> <p>Bank Account No. : 50200021669241</p> <p>Bank IFSC code : IFSC- HDFC0002869</p> <p>Account holder's name : M/s Nextgen Chemicals</p>	<p>For Nextgen Chemicals</p> <p>For Nextgen Chemicals</p> <p>Authorized Signatory</p> <p>Authorized Signatory</p>
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Handwritten signature: Clerk SADA

Handwritten signature: Attested

556

ANNEXURE-R-8

Tax Invoice

Original for Recipient

Duplicate for Transporter

Triplicate for Supplier



SADA Clerk
 FSDO(CO)
 4/11/23

Nextgen Chemicals

Waste To Energy Plant,
 Rangri-Manali,
 HP- 175131

Phone no: 9817250005 Email: wtemanali@gmail.com
 GSTIN: 02ADRPJ7548L1Z1, State: 02-Himachal Pradesh

Bill To		Transportation Details		Place of supply: 02-Himachal Pradesh	
SDM Cum Member Secretary (SADA) Leh Manali Highway, Keylong, Himachal Pradesh 175132 Contact No. : 9459884789 State: 02-Himachal Pradesh		Vehicle Number:		Invoice No. : NC/WTE/10511421 Date : 01-11-2023	

Item name	HSN/SAC	Quantity	Unit	Price/Unit	taxable amount	SGST	CGST	Amount
1 "Tipping Charges For MSW Disposal/ Processing"	38251000	12000	KGS	₹ 1.00	₹ 12,000.00	₹ 1,080.00 (9%)	₹ 1,080.00 (9%)	₹ 14,160.00
Total					₹ 12,000.00	₹ 1,080.00	₹ 1,080.00	₹ 14,160.00

Tax type	taxable amount	Rate	taxable amount	Amount
SGST	₹ 12,000.00	9%	₹ 1,080.00	Sub Total ₹ 14,160.00
CGST	₹ 12,000.00	9%	₹ 1,080.00	Total ₹ 14,160.00
				Received ₹ 0.00
				Balance ₹ 14,160.00

Invoice Amount in Words	Description
Fourteen Thousand One Hundred Sixty Rupees only	Tipping Chg For Oct 2023

<p>Terms and Conditions</p> <p>Thanks for doing business with us!</p>
<p>Bank details</p> <p>Bank Account No. : 50200021669241</p> <p>Bank IFSC code : IFSC- HDFC0002869</p> <p>Account holder's name : M/s Nextgen Chemicals</p>

For, Nextgen Chemicals

For Nextgen Chemicals
 Authorized Signatory

Authorized Signatory

Attested
 [Signature]

(41)

Tax Invoice

- Original for Recipient
- Duplicate for Transporter
- Triplicate for Supplier

SADA Clerk

Nextgen Chemicals

Waste To Energy Plant,
Rangri Manali,
HP- 175131

Phone no: 9817250005 Email: wtmanali@gmail.com
GSTIN: Q2ADRP17548L1Z1, State: 02-Himachal Pradesh

BDOCC
25/11/23

Bill to: SDM Cum Member Secretary (SADA) Leh Manali Highway, Keylong, Himachal Pradesh 175132 Contact No. : 9459884789 State: 02-Himachal Pradesh	Transporter Details: Vehicle Number:	Place of supply: 02-Himachal Pradesh Invoice No. : NC/WTE/10511427 Date : 25-11-2023
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Sl. No.	Item Name	TEN/SAC	Quantity	Unit	Price/Unit	taxable amount	CGST	SGST	Amount
1	"Tipping Charges For MSW Disposal/ Processing"	38251000	8325	KGS	₹ 1.00	₹ 8,325.00	₹ 749.25 (9%)	₹ 749.25 (9%)	₹ 9,823.50
Total						₹ 8,325.00	₹ 749.25	₹ 749.25	₹ 9,823.50

Tax Type	taxable amount	Rate	Amount	Amount
SGST	₹ 8,325.00	9%	₹ 749.25	Sub Total ₹ 9,823.50
CGST	₹ 8,325.00	9%	₹ 749.25	Round off ₹ 0.50
Total				₹ 9,824.00
Received				₹ 0.00
Balance				₹ 9,824.00

Invoice Amount In Words: Nine Thousand Eight Hundred Twenty Four Rupees only	Description: Tipping Chg 01-11-2023 to 22-11-23
--	--

Terms and Conditions: Thanks for doing business with us	For, Nextgen Chemicals <i>[Signature]</i> Authorized Signatory
Bank Details: Bank Account No. : 50200021669241 Bank IFSC code : IFSC- HDFC0002869 Account holder's name : M/s Nextgen Chemicals	Authorized Signatory

Clerk, SADA
[Signature]

Attested
[Signature]

Tax Invoice

- Original for Recipient
- Duplicate for Transporter
- Triplicate for Supplier

Nextgen Chemicals

Waste To Energy Plant,
Rangri-Manali,
HP- 175131

Phone no: 9817250005 f.mail: wriemanali@gmail.com
GSTIN: 02AJRPP1754811Z1, State: 02-Himachal Pradesh



SDM Cum Member Secretary (SADA) Leh Manali Highway, Keylong, Himachal Pradesh 175132 Contact No : 9459884789 State 02 Himachal Pradesh	Vehicle Number:
--	-----------------

Place of supply: 02-Himachal Pradesh
 Invoice No. : NC/WTE/10511434
 Date : 11-12-2023

Item Name	HSN/SAC	Quantity	Unit	Price/Unit	GST	Amount
Tipping Charges For MSW Disposal/ Processing	38251000	2830	KGS	₹ 1.00	₹ 509.40 (18%)	₹ 3,339.40
Total					₹ 509.40	₹ 3,339.40

Category	Taxable Amount	Rate	Tax Amount	Amount
SGST	₹ 2,830.00	9%	₹ 254.70	Sub Total ₹ 3,339.40
CGST	₹ 2,830.00	9%	₹ 254.70	Round off - ₹ 0.40
				Total ₹ 3,339.00
				Received ₹ 0.00
				Balance ₹ 3,339.00

Invoice Amount in Words	Amount in Numbers
Three Thousand Three Hundred Thirty Nine Rupees only	Tipping Chg For 25-11-2023 to 10-12-2023

General Conditions

Thanks for doing business with us!

Bank Details

Bank Account No. : 50200021669241
 Bank IFSC code : IFSC- HDFC0002869
 Account holder's name : M/s Nextgen Chemicals

For, Nextgen Chemicals

[Signature]

Proprietor

Check, SADA

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[Signature]

559

(43)

ANNEXURE-R-8

Tax Invoice

- Original for Recipient
- Duplicate for Transporter
- Duplicate for Supplier



Nextgen Chemicals

Waste To Energy Plant,
Rangri-Manali,
HP- 175131

Phone no: 9817250005 Email: wtmanali@gmail.com

GSTIN: 02ADRPJ7548L1Z1, State 02-Himachal Pradesh

Bill To		Transportation Details	
SDM Cum Member Secretary (SADA) Leh Manali Highway, Keylong, Himachal Pradesh 175132 Contact No. : 9459884789 State: 02-Himachal Pradesh		Vehicle Number: Place of supply 02-Himachal Pradesh	
		Invoice No. : NC/WTE/10511440 Date : 01-01-2024	

Sl No	Item Name	HSN/SAC	Quantity	Unit	Price/Unit	EST	Amount	
1	"Tipping Charges For MSW Disposal/ Processing"	38251000	4295	KGS	₹ 1.00	₹ 773.10 (18%)	₹ 5,068.10	
Total							₹ 773.10	₹ 5,068.10

Tax Type	taxable amount	Rate	tax amount	Amount
SGST	₹ 4,295.00	9%	₹ 386.55	Sub Total ₹ 5,068.10
CGST	₹ 4,295.00	9%	₹ 386.55	Round off - ₹ 0.10
Total				₹ 5,068.00
Received				₹ 0.00
Balance				₹ 5,068.00

Invoice Amount in Words	Description
Five Thousand Sixty Eight Rupees only	Tipping Chg For 11-12-2023 to 31-12-2023

Terms and Conditions
Thanks for doing business with us!
Bank Details
Bank Account No. : 50200021669241
Bank IFSC code : IFSC- HDFC0002869
Account holder's name : M/s Nextgen Chemicals

For, Nextgen Chemicals

[Signature]

Proprietor

[Handwritten Signature]

[Handwritten Signature]

560

ANNEXURE-R-8

Tax Invoice

Original for Recipient Duplicate for Transporter Triplicate for Supplier 

Nextgen Chemicals

Waste To Energy Plant.
Rangri-Manali,
HP- 175131

Phone no: 9817250005 Email: wtmanali@gmail.com
GSTIN: 02ADRPJ7548L1Z1, State: 02-Himachal Pradesh

Billed To		Transportation Details		Place of supply: 02-Himachal Pradesh	
SDM Cum Member Secretary (SADA) Leh Manali Highway, Keylong, Himachal Pradesh 175132 Contact No. : 9459884789 State: 02-Himachal Pradesh		Vehicle Number:		Invoice No. : NC/WTE/10511445 Date : 03-02-2024	

Sl No	Item Name	HSD/SAC	Quantity	Unit	Price/Unit	GST	Amount
1	"Tipping Charges For MSW Disposal/ Processing"	38251000	9025	KGS	₹ 1.00	₹ 1,624.50 (18%)	₹ 10,649.50
Total						₹ 1,624.50	₹ 10,649.50

Tax Type	Available Amount	Rate	Tax Amount	Amount
SGST	₹ 9,025.00	9%	₹ 812.25	Sub Total ₹ 10,649.50
CGST	₹ 9,025.00	9%	₹ 812.25	Round off ₹ 0.50
Total				₹ 10,650.00
Received				₹ 0.0
Balance				₹ 10,650.00

Invoice Amount in Words

Ten Thousand Six Hundred Fifty Rupees Only

Terms and Conditions
Thanks for doing business with us!
Bank Details
Bank Account No. : 50200021669241
Bank IFSC code : IFSC- HDFC0002869
Account holder's name : M/s Nextgen Chemicals

For, Nextgen-Chemicals



Proprietor


(15)

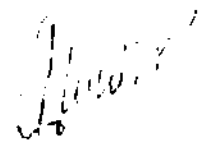
ANNEXURE-R-8

146
14/03/2024

Tax Invoice

		Nextgen Chemicals Waste To Energy Plant, Rangri-Manali, HP- 175131 Phone no.: 9817250005 Email: wtoamanali@gmail.com GSTIN: 02ADRPJ7548L1Z1, State: 02-Himachal Pradesh					
SADA SDM Cum Member Secretary (SADA) Leh Manali Highway, Koylong, Himachal Pradesh 175132 Contact No. : 9459884789 State: 02-Himachal Pradesh				Invoice No. : NCM/TE/10511452 Date : 04-03-2024 Place of supply: 02-Himachal Pradesh			
Sl. No.	Description	HSN/SAC	Quantity	Unit	Price/Unit	ESST	Amount
1	"Tipping Charges For MSW Disposal/ Processing"	38251000	1685	KGS	₹ 1.00	₹ 303.30 (18%)	₹ 1,988.30
	Total					₹ 303.30	₹ 1,988.30
Tax Type	taxable amount	Rate	Ex amount	Amounts			
SGST	₹ 1,685.00	9%	₹ 151.65	Sub Total	₹ 1,988.30		
CGST	₹ 1,685.00	9%	₹ 151.65	Round off	- ₹ 0.30		
				Total	₹ 1,988.00		
				Received	₹ 0.00		
				Balance	₹ 1,988.00		
Invoice Amount in Words				Description			
One Thousand Nine Hundred Eighty Eight Rupees only				Date:- 16-02-2024 HP42-3119 Weight-950 Date:-17-02-2024 HP42-3119 Weight =735kg			
Bank Details		Terms and Conditions		For : Nextgen Chemicals  Proprietor			
Account No. : 50200021669241 IFSC code : IFSC- HDFC0002869 Account holder's name : M/s Nextgen Chemicals		Thanks for doing business with us!					

SADA Clerk


Accepted


Proceedings of the meeting held on 15/03/2024 under the chairmanship of Sh. Rahul Kumar (IAS), Deputy Commissioner, District Lahaul and Spiti regarding NGT Court Matter on O.A. 145/2024.

NO. DC/LSP/DB- 48-59 Date- 21-3-2024

The Following were present in the meeting:

- | | |
|---------------------------|---|
| 1. Sh. Rajneesh Sharma | Sub-Divisional Magistrate Lahaul at Keylong |
| 2. Sh. Sankalp Gautam | Assitant Commissioner to Deputy Commissioent |
| 3. Sh. Ankit Maruti Wanve | Deputy Conservator of Forest |
| 4. Sh. Raj Kumar | Deputy Superintendent of Police |
| 5. Sh. Babnesh Chaddha | Block Development Officer Lahaul at Keylon |
| 6. Sh. Saurab Anand | Assistant Executive Engineer, HPSEBL |
| 7. Sh. Sunil Sharma | Assistant Executive Engineer PCBRO(through VC) |
| 8. Sh. Sudarshan | Junior Executive Engineer (Dev.) |
| 9. Keshav Ram | Sr. Astt. (DRDA) |
| 10. Sh. Ashok Kumar | Secretary GP Sissu |
| 11. Sh. Vinod Kumar | Secretary GP Koksar |
| 12. Sh. Rajeev | Pradhan GP Sissu |

At the outset of the meeting, the Chairman welcomed all the officers and other members present in the meeting. The Sub-Divisional Officer (C) apprised that O.A. No. 145/2024 filed by Friends regarding Koksar Panchayat area. In O.A. No. 145/2024 applicant alleged that Koksar is extremely eco sensitive area in District Lahaul and Spiti on Leh-Manali Highway in HP.

Thereafter the Following agenda points were discussed and after due deliberation following decisions were taken up:-

1. Framing of Rules & Regulations in terms of Rule 20 (C) of Solid Waste Management Rule, 2016.

Sub-Divisional Magistrate, Lahaul apprised that in O. A. No. 145/2024 the applicant has alleged that Solid Waste is dumped /Littered not only by tourist but also by the commercial establishment and that is not disposed or segregated and

Approved
(Signature)

processed by the local authority. Thereupon Worthy Deputy Commissioner, Chairman, asked the Secretary of Gram Panchayat Koksar whether the local authority has framed the rules and regulations regarding solid waste as per rule 20 (C) of Solid waste Management Rule 2016. The Local Authorities as well as Block Development Officer Lahaul at Keylong apprised that rule has been framed by the Local Authority in Gram Panchayat Koksar but has not been passed in the General House of the Gram Panchayat. Worthy Chairman directed that BDO and Local Pradhan/Secretary of Gram Panchayat Koksar to pass the rules in special General House.

(Action to be taken by BDO and Secretary GP Koksar)

2. To fix the carrying capacity of the Area in Tourists Vehicles.

The SDO, Pollution Control Board raised the issue that the carrying capacity should also be examined and studied with the consultant. Chairman directed that Department of Forests and Environment are advised to conduct the capacity carrying survey of Koksar and Sissu area. It was decided Pollution Control Board and Forest Department to take initiative to conduct survey of Carrying capacity of Koksar/Sissu.

(Action to be taken by Pollution Control Board and Forest Department)

3. Disposal of Solid Waste and Garbage Collection

Assistant Commissioner to Deputy Commissioner apprised that applicant raised the issue of illegal dumping, non-disposal, non-segregation and non-processing of the wastes in Koksar. The Member Secretary SADA inform the house that due to non-availability of Material Recovery Facilities waste is being shifted to Segregation plant Rangri at Manali. Further SDM-cum-Member Secretary SADA and BDO apprised that Material Recovery Facility Center at Koksar has been established but not functional due to the issue of electricity. Worthy chairman directed Electricity Department, Department of Himurja, Block Development Officer and Secretary Gram Panchayat Koksar to ensure way out as

Attested
Ministry

per feasibility and cost for electrification of MRF plant so that plant could be functional at earliest.

(SADA, DPO, BDO, Himurja, HPSEBL, GP Koksar)

4. Dumping of solid waste in the Koksar area on Leh-Manali Highway.

This issue was discussed in depth and the Deputy Commissioner (Chairman) suggested that a joint committee should be constituted as follows:

1. Sub-Divisional Magistrate	Chairman
2. Deputy Conservator of Forest	Member
3. Block Development Officer	Member
4. Executive Engineer, HPSEBL	Member
5. Executive Engineer, JSV	Member
6. SDO (Pollution Control Board)	Member Secretary
7. Secretary GP Koksar	Member
8. Secretary GP Sissu	Member
9. Pradhan GP Koksar	Member
10. Pradhan GP Sissu	Member

5. To Ascertain Vending and Non-Vending Zone

District Conservator of Forest raised the issue that dozens of vendors are selling tea snacks and other food items which are Non-Biodegrade-able in improper way at various locations. For this purpose Chairman directed that the Committee should specify Vending and Non-Vending zone.

(Action taken by to be taken by SADA, DFO and BDO)

6. Monitoring of wastages thrown illegally by the Tourists in the Koksar area on Manali-Leh Highway:

Worthy Chairman apprised that volume of tourist vehicle will increase high in summer season. So Local Panchayat, S.P, S.D.M. and Tehsildar will check the tourists on their staying point like Koksar, Attal Tunnel, North Portal, Sissu. Regular Challaning w.r.t. littering and use of banned single use plastic in the area by all the authorized officers vide notification No. STE-F-(4)-1/2020 dated 20th July, 2022 as per the H.P. Non-Biodegradeable Garbage Control Act. 1995.

(Police, SDM, Tehsildar, Local Bodies)

Attested
(Signature)

7. Monitoring of unregulated Tourists and Wayside Amenities in Koksar

Deputy Superintendent of Police apprised that uncontrolled Tourists are generating gigantic volumes of wastes, which remain dumped and lying all along on Manali-Leh Raod, in Koksar. For this purpose Chairman directed to install CCTV cameras at various local tourist points to monitor the littering of garbage. Further on wayside amenities BDO apprised that 16 No. of Toilets are being used and the work of 4 toilets is in progress. Worthy Chairman directed to expedite the construction work and also install Sign boards for the convenience of Tourists and also submit the latest report.

(Action by SADA and BDO and GP Panchayat Koksar)

8. Cleanliness Drive

Worthy Deputy Commissioner, Chairman directed that special Campaign for cleanliness drive should be conducted by the Gram Panchayat Koksar to keep area free of Garbage. BDO inform the house that a special campaign is being run with the help of locals named and styled in local dialect "Sangma Panchayat Demo Panchayat" which means "Clean Panchayat, Beautiful Panchayat".

In the meeting Worthy Chairman also directed stakeholders to replicate the similar model in Gram Panchayat Sissu and adjacent Tourist Hotspots of District.

The meeting ended with a vote of thank from and to the Chair.

Approved by

(Rahul Kumar, IAS)
Deputy Commissioner
District Lahaul and Spiti

Endorsement No. as above Dated 21st March, 2023

Copy forwarded to:

1. Superintendent of Police for information and necessary action.
2. SDM-cum Member Secretary SADA Lahaul at Keylong for information and necessary action.
3. AC to DC Lahaul at Keylong for information and necessary action.

Attested
[Signature]

4. DCF, Forest Division Lahaul at Keylong for information and necessary action.
5. PO,DRDA Lahaul at Keylong for information and necessary action
6. Block Development Officer Lahaul at Keylong for information and necessary action
7. Executive Engineer, HPSEBL Lahaul at Keylong for information and necessary action
8. Assistant Executive Engineer PCBRO (through VC) for information and necessary action
9. Secretary GP Koksar Block Lahaul, for information and necessary action
10. Secretary GP Sissu Block Lahaul, for information and necessary action.
11. Pradhan GP Koksar Block Lahaul for information and necessary action.
12. Pradhan GP Sissu Block Lahaul for information and necessary action.

Attested
[Signature]
Sub. 6-8
[Signature]

Deputy Commissioner
District Lahaul and Spiti

[Signature]

**BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH NEW DELHI.**

Original Application No- 145/2024

IN THE MATTER OF:

Friends.

.....Applicant .

Versus

Union of India.

.....Respondents

**LATEST STATUS REPORT BY WAY OF AFFIDAVIT IN
COMPLIANCE TO THE ORDER DATED 12.07.2024 PASSED
BY THIS HON'BLE NATIONAL GREEN TRIBUNAL , ON
BEHALF OF DEPUTY COMMISSIONER LAHAUL AND SPITI
HIMACHAL PRADESH.**

I, Rahul Kumar, S/O Shri Raj Kumar, aged 34 years R/O Lane
Number 6 Gautam Nagar Colony Sushuwahi, District Varanasi, Uttar
Pradesh, presently posted as Deputy Commissioner Lahaul and Spiti
at Keylong H.P, do hereby solemnly affirm and declare on oath as



1. That the above said petition was earlier listed on 12-07-2024.

In compliance to the above order District Administration has
initiated remedial measure to sort out the solution of the solid
waste management in entire district of Lahaul and Spiti and
immediately released a grant of Rs. 9,00,000/- for the facility

[Signature]
Deputy Commissioner
Lahaul & Spiti District
Keylong (H.P.)


[Signature]
Attested
KEYLONG
12.07.2024


of Generator for the Koksar Plastic waste management unit (PWMU) which is being operational at the end of this month.

3. That it is humbly submitted that operation of collection of solid waste for the newly installed Plastic waste management unit (PWMU) Koksar is being done in segregation Center established for the purpose in the Koksar area in Lahaul and Spiti District of H.P.
4. That it is humbly submitted that for the smooth functioning of Koksar Plastic waste management unit (PWMU) the training of operator has been started and it will be operational at the end of this month.
5. That it is submitted that Hon'ble High court of H.P. has also taken cognizance in the similar nature matter i.e. C WP No. 2369/2018 Hon'ble High court has appointed a Amicus Curiae Deven Khanna Ld. Counsel of the petitioner and as per the suggestion of Ld. Counsel (Amicus Curiae) board and hoarding depicting directions and warnings are being place on the feasible points which is being designed by the Regional Officer H.P. Pollution Control Board Kullu.

6. It is humbly submitted that challan books has been distributed to the Secretary of the Gram Panchayats under the supervision of District Administration Lahaul and Spiti.

7. That it is humbly submitted that present affidavit is a bonafide and in the interest of justice and at the nutshell answering


Deputy Commissioner
Lahaul & Spiti District
Keylong (H.P.)

Attested

EXECUTIVE MAGISTRATE
KEYLONG
Dist. L. D. & H.P.



respondent has taken all the remedial measures on the recommendation of this Hon'ble Green Tribunal.

It is, therefore, respectfully prayed that the affidavit in the shape of status report may kindly be taken on record.

Respondent
Deputy Commissioner,
Lahaul & Spiti District,
Keylong (H.P.)

Verification

I, the above named deponent, do further declare that the contents of my affidavit para 1 to 7 are true to the best of my knowledge and belief and no part of the same is false and nothing relevant has been concealed therein.

Signed and verified at Keylong on 17th day of October, 2024.



No - 1242/Reader
Certified that the above deponent was declared before me on oath / affirmations this 17th day of October at Keylong in the District of L.S. by Sh. Rahul Kumar who is identified by Sh. Sijam Lal who is personally known to me. The contents of the affidavit are duly read over and explained to the deponent, who admitted the contents thereof to be true.

Deponent
Deputy Commissioner,
Lahaul & Spiti District,
Keylong (H.P.)

Through the District Attorney
HP Legal Cell Himachal Bhavan
New Delhi

Attested
Executive Magistrate
KEYLONG
Dist. L. & S. (H.P.)

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 145/2024

IN THE MATTER OF:-

Friends

.....Applicant

Versus

Union of India &Ors.

.....Respondents

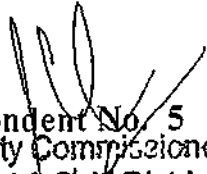
INDEX

Sr. No.	Particulars	Pages
1.	Status Report on the OA 145/2024	1-6
2.	Annexure R-I and R-I/T Copy of Rules 20 (C) attached as Annexure-R-I	7-11
3.	Annexure R-II HP Non-Biodegradable act, 1995, vide Notification No. STE-F-(4)-1/2020 dated 20-07-2022 attached as Annexure-R-II	12-16
4.	Annexure R-III Important photographs and copy of NIQ is attached as Annexure-R-III	17-20
5.	Annexure R-IV Copy of Photographs attached as Annexure-R-IV	21-22

6.	Annexure R-V Copy of Sanction Order and Important Photographs attached as Annexure-R-V).	23-25
7.	Annexure-R-VI Copy of proceedings attached as Annexure R-VI	26-39

Place: Keylong

Dated: 21-01-2025


Respondent No. 5
Deputy Commissioner
Lahaul & Spiti District
Keylong (H.P.)

Through Counsel

**BEFORE THE NATIONAL GREEN
TRIBUNAL, PRINCIPAL BENCH NEW
DELHI.**

Original Application No- 145/2024

IN THE MATTER OF:

Friends.

.....Applicant

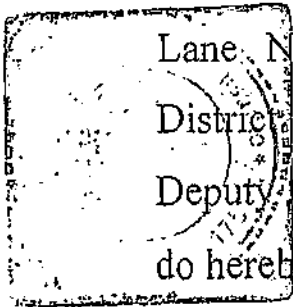
Versus

Union of India.

.....Respondents

**STATUS REPORT IN THE SHAPE OF
AFFIDAVIT IN COMPLIANCE TO THE
ORDER DATED 12-07-2024 AND 10-18-2024
PASSED BY THIS HON'BLE COURT ON
BEHALF OF DEPUTY COMMISSIONER
LAHAUL AND SPITI H.P.**

I, Rahul Kumar, S/O Shri Raj Kumar, aged 36 years R/O



Lane Number 6 Gautam Nagar Colony Sushuwahi,
District Varanasi, Uttar Pradesh, presently posted as
Deputy Commissioner Lahaul and Spiti at Keylong H.P,
do hereby solemnly affirm and declare on oath as under:-

1. That in compliance to order dated 12-07-2024 and
18-10-2024 of O.A. it is submitted that Rules have

No. 7.../Reader.

Attested

SUB-DIVISIONAL MAGISTRATE
LAHAUL AND SPITI DISTRICT - 175132

Deputy Commissioner
Lahaul & Spiti District
Keylong (H.P.)

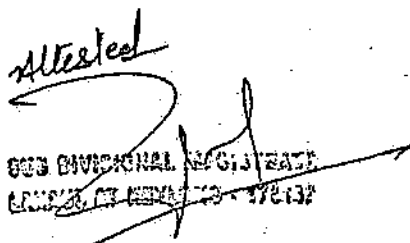
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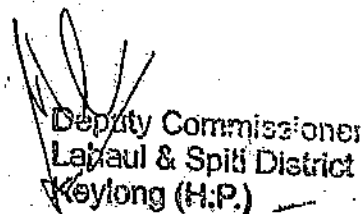
been framed under Rule 20 (C) of Solid Waste Management Rules, 2016. (Copy of Rules attached as Annexure-R-I). Further, Special Development Authority has arranged to levy solid waste management charge as Green Fee at the entry point near Atal Tunnel North Portal.

2. That it is submitted that the entry of Tourists are being checked and regulated at Gufa Hotel (North Portal) by the Police Personnel's continuously. It is further submitted that the tourists littering Non-biodegradable materials with them are being challaned under HP Non-Biodegradable act, 1995, vide Notification No. STE-F-(4)-1/2020 dated 20-07-2022. (Copy of same is annexed as Annexure R-II).

3. That on the issue of signboards, it is humbly submitted that to aware the tourists various signboards and dustbins were placed at various locations, however, due to heavy snowfall signboards get damaged during every winter season. Further, it is submitted that recently NIQ has been placed for the establishment of fifty signboards on the prominent tourist places. (Important

no. 7 / Reader

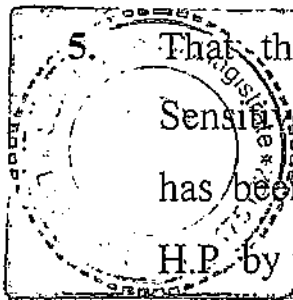
Attested

 DSD DIVISIONAL MAGISTRATE
 LADANG, ST. NIVAR, 176137


 Deputy Commissioner
 Lahaul & Spiti District
 Keylong (H.P.)

③

photographs and copy of NIQ is attached as Annexure-III)

4. That it is humbly submitted that to deal with solid waste Management at Koksar Material Recovery Facility Plant has been established. Further, to have decentralized mechanism for the treatment of Solid waste generated in the valley one more MRF plant near District Head Quarter has also been functionalized. (Copy of Photographs attached as Annexure-R-IV). Moreover, one large composter will be installed near MRF plant to dispose of wet waste as early as possible.



5. That the matter of Carrying Capacity in Eco-Sensitive Zone and other ecological sensitive area has been taken up with Chief Secretary Govt. of H.P. by the PCBRO, Lahaul at Kullu.

6. That it is humbly submitted that Koksar, Sissu and North Portal of Atal Tunnel have emerged as prominent tourist destination leading to littering of waste hither-thither. To cope with this scattered waste, one dry waste collection centre is being established. Further, to monitor the menance of illegal littering along the NH-3 i.e. Manali-Leh

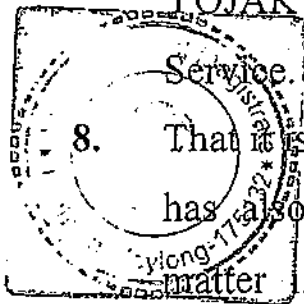
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Attested
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Deputy Commissioner
 Lahaul & Spiti District
 Keylong (H.P.)

Highway by the tourist, Close Circuit Television Camera (CCTV) have already been established in the periphery of MRF Plant Koksar, Koksar Bazaar and North-Portal. Establishment of eight more cameras is also being proposed in near future. (Copy of Sanction Order and Important Photographs attached as Annexure-R-V).

7. That, it is humbly submitted that toilets at prominent places has already been established. Safai Karamcharis have been engaged by Project YOJAK (BRO) and Sulabh International Social



8. That it is submitted that Hon'ble High court of H.P. has also taken cognizance in the similar nature matter i.e. C WP No. 2369/2018 Hon'ble High

court has appointed a Amicus Curiae Deven Khanna Ld. Counsel of the petitioner and as per the suggestion of Ld. Counsel (Amicus Curiae) board and hoarding depicting directions and warnings are being place on the feasible points which is being designed by the Regional Officer H.P. Pollution Control Board Kullu.

nb. 7 / Reader

[Signature]
Deputy Commissioner
Lahaul & Spiti District
Keylong (H.P.)

attested
[Signature]
SUB-DIVISIONAL REGISTRAR
LAW AT KEYLONG - 175122

9. That the replying respondent /deponent is vigilant regarding the matter of the eco sensitivity, sanitation and solid waste management in the district and has tried his best to take proactive measure regarding environment safety. That the deponent has reviewed the matter time to time in various meetings with the responsible departments (Copy of proceedings attached as Annexure R-VI).

10. That the present status report in the shape of affidavit is bona fide and in the interest of justice. And at the outset it is humbly submitted that answering respondents have endeavored to submit an exhaustive response as to how it has taken all the remedial measures on the instruction of this Hon'ble Court.

No. 7 Reader

Hence, it is respectfully prayed that the status report in the shape of affidavit may kindly be taken on record.

Attended

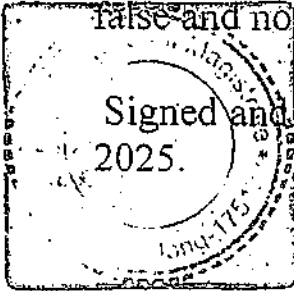
SUB-DIVISIONAL MAGISTRATE
GENERAL AT KEYLONG - 178132

Deponent,
Deputy Commissioner,
Lahul & Spiti District,
Keylong (H.P.)

⑥

Verification

I, the above named deponent, do further declare that the contents of my affidavit Para 1 to 10 are true to the best of my knowledge and belief and no part of the same is false and nothing relevant has been concealed therein.



Signed and verified at Keylong on 21th day of January,

2025.

Deponent.

Deputy Commissioner,
Ladakh and Spiti District,
Keylong (H.P.)

No. 7 Reader.

[Signature]
SUB-DIVISIONAL REGISTRAR
LADAKH AT KEYLONG - 175132

verified that the above contents are
correct before me on oath / affirmance
this 21st day of 2025
at Keylong in the District of Ladakh
by Sh. Rahul Kumar who is identified
by Sh. Sumit Dew. This is personally
known to me. the contents of the affidavit
is duly read over and explained to the
deponent, who admitted the contents
stated to be true.

[Signature]

Sundar, S.J
Deputy Commissioner
Ladakh Spiti at Keylong



ग्रामीण विकास एवं पंचायती राज विभाग
कार्यालय ग्राम पंचायत कोकरसर

विकास खण्ड ताहौल, जिला ताहौल-स्पिति (हि० प्र०)

ग्राम समूह बैठक	ग्राम पंचायत बैठक



सपरिधि

अवकाश - प्रमाण/उपस्थान श्री सपिन

दिनांक 22.11.2023

प्रस्ताव सं० 18

विषय : ग्राम पंचायत कोकरसर में Solid Waste Management 2016 के अर्न्तगत उप कानून बारे।

बैठक में प्रधान महोदय ने जानकारी दी कि ग्राम पंचायत कोकरसर में पर्यटकों के आवागमन को देखते हुए सफाई की और भी बिकर ध्यान देने की आवश्यकता है। जिसके लिए प्रधान महोदय ने Solid Waste Management 2016 के बारे में लोगों को बताया तथा उपरोक्त नियम के तहत पंचायत में उप कानून बनाया गया।

ग्राम पंचायत कोकरसर कानूनी तौर पर कूड़े के प्रबंधन में सभी संबंधित लोगों के लिए जिम्मेदारियों का स्पष्ट विभाजन करती है क्योंकि ग्राम पंचायत को अपसिष्ट प्रबंधन योजना बनाने और उत्पादक जिम्मेदारी प्राप्त कर लिए गये उत्पाद क्षेत्रों को छोड़कर सुखे, गीले व घरेलू कचरे को इकट्ठा करने और निचलाने की जिम्मेदारी वहन करने के लिए बंध्य किया जाता है। जैसे तो ग्राम पंचायत घरों से व बाजार से निचलाने वाले सभी कचरे की देखभाल करने के लिए जिम्मेदार है, लेकिन घर के मालिक (मकान मालिक) व व्यवसायिक मालिक कानूनी तौर पर प्लास्टिक, घरेलू कचरे और खाद्य कचरे को इकट्ठा करने के लिए डिब्बे उपलब्ध कराने के लिए स्वयं बंध्य है। ग्राम पंचायत कोकरसर ने भी 132 परिवार को सूखे व गीले कूड़े के लिए कूड़ेदान वितरित किया है व बाजार परिसर पर भी इसे लगाया है। हम सभी को अपने कचरे को अलग अलग करना होगा, यह बर्तन और व्यवसायों के लिए समान रूप से लागू होता है। कोकरसर पंचायत के सभी स्थानीय वासियों व यहां व्यवसायिक क्षेत्र से कूड़े हुए लोगों के लिए सूखा व खाद्य कचरे का अलग अलग संग्रह करना जरूरी है व उन्हें इसके बाद की सुविधा देना, प्रदान करना भी हमारी अनिवार्यता है।

हमारे द्वारा उपनियमों का विवरण इस प्रकार से है-

1. अपसिष्ट प्रबंधन और बायोडिग्रेडेबल कचरे के लिए प्रसंस्करण व्यवस्था विकसित करने की जिम्मेदारी पंचायत स्वयं लेगी व किसी भी व्यक्ति को अपने द्वारा उत्पन्न ठोस कचरे को सड़कों पर, अपने परिसर के बाहर खुले सार्वजनिक स्थानों पर या नाली या जल निकासियों में नहीं फेंकना है न ही जलाना है और दफनाना भी नहीं है। उत्सर्जन करने पर उचित जुर्माना भी वसूला जाएगा।

2. कुड़ा जनरेटर की जिम्मेदारी है कि वह कचरे को तीन धाराओं में अलग करे। गीला (बायोडिग्रेडेबल), सुखा (प्लास्टिक, कागज, धातु, लकड़ी आदि) और घरेलू खतरनाक कचरा (डायपर, नेपकिन, सफाई एजेंटों के खाली कंटेनर, मक्खन मगाने वाले आदि) और अलग किए गए कचरे को अधिकृत पैग-पिकर या कचरा संग्रहकर्ता या

Attest

[Signature]

Exp. 01

Deputy Commissioner
Tahsil Spiti at Klong

स्थानीय निकायों को देना अनिवार्य है। जनरेटर को कचरा संग्रहकर्ता को उपयोगकर्ता शुल्क और कुड़ा-कचरा फेंकाने और अलग न करने के लिए स्पॉट फाईन का भुगतान भी करना होगा। प्रत्येक अपशिष्ट जनरेटर कचरे को अलग अलग करके अलग अलग स्टोर करेगा और पंचायत व साजा कर्मचारियों या अधिकृत कचरा बीनने वालों को सौंप देगा।

3. सभी होटलों और रेस्तरां को बायोडिग्रेडेबल कचरे को भी अलग करना होगा और संग्रह की एक प्रणाली जो पंचायत स्थापित करेगा का पालन करना होगा।

4. प्रत्येक स्टीट बैंडर को अपनी गतिविधि के दौरान उत्पन्न होने वाले कचरे, जैसे खाद्य अपशिष्ट, डिस्पोजेबल प्लेट, कप, डिब्बे, पैपर, नारियल के छिलके, बचा हुआ भोजन, सब्जियां, फल आदि के भंडारण के लिए उपयुक्त सूखा व गीले कूड़ेदान व कंटेनर रखने होंगे व आवश्यक इस्तेमाल में लाना होगा। उनके आसपास पर कचरा होने पर जुर्माना वसूला जाएगा और ऐसे को स्थानीय प्राधिकरण द्वारा अधिसूचित कचरा भंडारण डिपो या कंटेनर या पंचायत वाहन में ही जमा करना होगा।

5. पंचायत क्षेत्र में हर तरह की गतिविधि की अनुमति पंचायत से लेनी होगी, अयोग्य घोषित होने पर किसी भी बैंडर को कोकसर पंचायत में किसी भी कार्य करने पर रोक लगाई जाएगी, एक बार नोटिस जरूर दिया जाएगा।

6. डिस्पोजेबल उत्पादों जैसे टिन, कांच, प्लास्टिक पैकेजिंग आदि के सभी निर्माता या ऐसे उत्पादों को पंचायत बाजार में बेचने वाले मालिक को स्थानीय पंचायत से अनुमति लेनी होगी। ऐसे सभी मालिक जो अपने उत्पादों को पैकेजिंग सामग्री में बेचते या विपणन करते हैं जो गैर-बायोडिग्रेडेबल हैं, उन्हें अपने उत्पादन के कारण पैकेजिंग कचरे को वापस इकट्ठा करने के लिए एक प्रणाली स्थापित करनी चाहिए या अपशिष्ट प्रबंधन प्रणाली की स्थापना के लिए आवश्यक वित्तिय सहायता प्रदान करने में भी सहयोग करना होगा।

7. निर्माण व विध्वंस अपशिष्ट को अलग से संग्रहित और निपटाना होगा।

8. अपने परिसर से उत्पन्न बागवानी अपशिष्ट और बगीचे के अपशिष्ट को स्थानीय प्राधिकरण के निर्देशों के अनुसार निपटारा जाना होगा।

9. सभी आवासीय क्षेत्रों, होटल, होमस्टे व घरों में सूखा व गीला कचरा डिब्बे को वितरित किया गया है, जिसे आवश्यक रूप से इस्तेमाल करना होगा।

10. शराब ठेका द्वारा उत्पन्न ठोस अपशिष्ट, खासतौर पर कांच को सडकों पर, अपने परिसर के बाहर खुले सार्वजनिक स्थानों पर या नाली या जल निकायों में नहीं फेंकना, न ही जलाना और न ही दफनाना है। शराब ठेका से हर माह का निर्धारित 2000/- वसूला जाएगा।

11. ग्राम पंचायत कोकसर क्षेत्र में अन्य भागों से आने वाले बाहरी लोगों से उपयोगकर्ता शुल्क एकत्र करने के लिए एक उपकरण स्थापित करेगी।

12. ग्राम पंचायत क्षेत्र में किसी भी प्रकार की शूटिंग के मामले में उन्हें पहले पंचायत से अनुमति लेनी होगी, जिसके लिए उन्हें 25000/- रुपये की शुल्क पंचायत में जमा करना होगा, क्योंकि व बड़ी संख्या में आते हैं। फिल्म शूटिंग और अन्य गतिविधियों के कारण पंचायत में भारी मात्रा में सूखा कचरा और शौचालय कचरा उत्पन्न होता है।

Secretary
Gram Panchayat, Kokas
Distt. L.S. (H.P.)

Attest
[Signature]
[Signature]

CC-1 Deputy Commissioner
CC-2 Sub. Officer at Keylong

9

ANNEXURE-R-I/T
580

Translated Copy of Annexure R-III

Rural Development and Panchayati Raj Department
Office Gram Panchayat Koksar
Development Block Lahaul, District Lahaul and Spiti (HP)

Gram Sabha Meeting	Gram Panchayat Meeting
✓	

Attendance

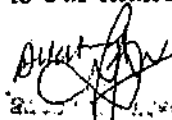
Chairmanship:- Pradhan/Up-Pradhan Shri Sachin Dated 29-11-2023

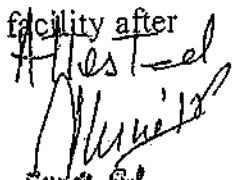
Resolution No. 18

Subject: Regarding sub-law under Solid Waste Management 2016 in Gram Panchayat Koksar.

In the meeting, the Pradhan informed that in view of the tourist traffic in Gram Panchayat Koksar and needs special attention to be paid. For which the Pradhan told the people about Solid Waste Management 2016 and a sub-law was made in the Panchayat under the above rule.

Gram Panchayat Koksar has a clear division of responsibilities for all concerned in waste management as the Gram Panchayat is legally mandated to prepare a waste management plan and to take responsibility for collection and disposal of dry, wet and household waste except for product categories covered by producer responsibility. Though the Gram Panchayat is responsible for taking care of all waste generated from households and markets, household owners (landlords) and business owners are legally mandated to provide bins for collection of plastic, household waste and food waste. Gram Panchayat Koksar has also distributed dustbins for wet and dry waste to 132 households and has also installed them in the market premises. We all have to separate our waste. This applies equally to households and businesses. It is necessary for all the local residents of Koksar Panchayat and the people associated with the commercial sector here to collect dry and food waste separately and it is our mandate to provide them the facility after this.


Pradhan
Gram Panchayat Koksar
Development Block Lahaul, District Lahaul and Spiti (HP)

Attested after

For Deputy Commissioner
Lahaul Spiti at Keylong

The details of our bye-laws are as follows-

1. The Panchayat will take the responsibility of developing waste management and processing system for biodegradable waste and no person should throw, burn or bury the solid waste generated by him on the roads, in open public places outside his premises or in drains or water bodies. Appropriate penalty will also be imposed for violation.
2. It is the responsibility of the garbage generator to separate the waste into three streams viz. wet (biodegradable), dry (plastic, paper, metal, wood etc.) and household waste (diapers, napkins, empty containers of cleaning agents, disinfectants etc.) and collect the segregated waste to an authorized garbage-picker or garbage collector or all public it is mandatory to pay the local bodies. The generator will also have to pay user charges to the garbage collector and spot fine for littering and non-segregation of garbage. Every waste generator will segregate the garbage and store it separately and hand it over to the Panchayat and SADA employees or authorised garbage pickers.
3. All hotels and restaurants will also have to segregate biodegradable waste and follow a system of collection which the panchayat will set up.
4. Every street vendor shall keep and use suitable dry and wet dustbins and containers for storing the waste generated in the course of his activity, such as food waste, disposable plates, cups, cans, wrappers, coconut shells, leftover food, vegetables, fruits etc. He shall be fined for any garbage lying around him and shall be required to dispose of such garbage at a garbage storage depot or container notified by the local authority. It will have to be deposited in the Panchayat vehicle only.
5. Permission for every kind of activity in the Panchayat area will have to be taken from the Panchayat. If any person is declared ineligible, he will be banned from doing any work in Koksar Panchayat. A notice will definitely be given once.
6. All manufacturers of disposable products such as tin, glass, plastic packaging etc. or owners selling such products in the Panchayat market

Attested

[Handwritten Signature]

Dist Deputy Commissioner
Lohari

Attested

[Handwritten Signature]
SECRETARY

Dist. & S.S. S.S.

must obtain permission from the local Panchayat. All such owners who sell or market their products in packaging material which is non-biodegradable must establish a system for collecting back the packaging waste due to their production or also cooperate in providing the necessary financial assistance for setting up a waste management system.

7. Construction and demolition waste must be collected and disposed of separately.
8. Horticultural waste and garden waste generated from your premises must be disposed of as per instructions of the local authority.
9. Dry and wet garbage bins have been distributed in all residential areas, hotels, homestays and houses, which necessarily must be used.
10. Solid waste, especially glass, generated by the liquor shop should not be thrown, burnt or buried on the roads, in open public places outside its premises or in drains or water bodies. A fixed amount of Rs. 2000/- per month will be recovered from the liquor shop.
- ~~11. To collect user fee from outsiders coming from other parts in Gram Panchayat Koksar area a device will be installed.~~
12. In case of any kind of shooting in the Gram Panchayat area, they will have to first take permission from the Panchayat. For which they will have to deposit a fee of Rs 25000/- in the Panchayat, because they come in large numbers. Due to film shooting and other activities, a huge amount of dry waste and toilet waste is generated in the Panchayat.

Attested

[Signature]

For Director of Health and Family Welfare
District Hospital of Keylong

[Signature]

Sd/-
Secretary
Gram Panchayat Koksar
Dist. L&S (HP)

Government of Himachal Pradesh
Department of Environment, Science & Technology

No. STE-F-(4)-1/2020

Dated: Shimla-2

20th July, 2022

NOTIFICATION

WHEREAS, the Governor of Himachal Pradesh vide this Department's Notification No. STE-F(4)-2/2008 dated the 7th July, 2009, No. STE-F(4)-2/2008-I dated the 20th August, 2010, No. STE-F (4)-2/2008-II dated the 4th November, 2010, No. STE-F (4)-2/2008-II dated the 15th March, 2011, No. STE-F (4)-2/2008-II, dated the 19th March, 2011, No. STE-F (9)-1/ 2018 dated the 6th July, 2018, addendum dated the 31st September, 2018, No. STE-F (9)-1/ 2018 dated the 20th September, 2019, No. STE-F (9)-1-2018-loose dated the 5th February, 2020 & the 20th June, 2020, No. STE-F (4)-1/2021 dated the 6th January, 2021 with an objective to improve plastic waste management system, under Himachal Pradesh Non-Biodegradable Garbage (Control) Act, 1995, imposed ban on use of plastic carry-bags and certain plastic items having one time use and also authorized certain officers of different Departments to compound any offence as per provision of section 11 of the Act *ibid*.

2. AND WHEREAS, it has been observed that there are many other plastic items of one time use and have littering potential as they are difficult to collect, especially since most are either small, or discarded directly into the environment-such as candy sticks, ice-cream sticks, stirrer etc. It then becomes difficult to collect for recycling, unlike the larger items. Such items are causing environmental pollution and leading to indiscriminate littering. Therefore, the State Government intends to impose ban on such items to augment the ongoing efforts and further improve the plastic waste management system in the State.

3. NOW THEREFORE, the Governor, Himachal Pradesh, in supersession of the aforesaid Notifications and in exercise of the powers conferred under Sub-Section (1) of Section 3-A of the HP Non-Biodegradable Garbage (Control) Act, 1995, is pleased to direct that no person including shopkeepers, vendors, wholesalers, retailers, hawkers, rehariwala, etc. shall import, stock, distribute, sale and use the following one time use plastic (Single Use Plastic) items including carry bags, thermocol items made of non-biodegradable material as listed in the Schedule appended to the Himachal Pradesh Non-Biodegradable Garbage (Control) Act, 1995;

Attested



For Deputy Commissioner
Lahaul Spiti & Keylong

Particulars of Items	
1.	Plastic carry bags (irrespective of their sizes and thickness)
2.	Plates, cups, glasses (Plastic & Thermocol both)
3.	Cutlery such as forks, spoons, bowls, katoris, knives, straws, trays and any other cutlery items (Plastic & Thermocol both)
4.	Ear buds with plastic sticks
5.	Plastic sticks for balloons
6.	Plastic flags
7.	Candy sticks
8.	Ice-cream sticks
9.	Polythene (Thermocol) for decoration
10.	Wrapping or packing films around sweet boxes, invitation cards, and cigarette packets
11.	Plastic or PVC banners less than 100 micron
12.	Stirrers
13.	Non-woven plastic carry bags less than 60 Gram per Square Meter (GSM)

4. Any person, institution/commercial establishment (educational institutions, offices, hotels, shops, restaurants, sweetshops, dhabas, religious institutions, industrial establishments, banquet halls, etc.) causing breach of the aforesaid prohibition shall be liable for the penalties as per the provisions contained in the Act *ibid*;

5. The Governor, Himachal Pradesh is further pleased to authorize the officers as per the details contained in Annexure-A, in exercise of the powers conferred by section 7(A) and Section 11(1) of the Himachal Pradesh Non-Biodegradable Garbage (Control) Act, 1995, in supersession of this Department's notifications referred to in para-1 above, for entry and inspection under section 7(A) and to compound any offence as per provision of section 11 of the Act *ibid*, while compounding the offences committed under the Act *ibid*, shall specify the sum for compounding as per the following criteria;

Sr. No.	Particulars	Amount (in Rs.)
(A)	Quantity of prohibited plastic items i.e. One time use Plastic Cutlery	
1.	Upto 100 gms	500
2.	101-500 gms	1500
3.	501 gms -1.00 kg	3000
4.	Above 1 kg to 5 kgs	10,000
5.	Above 5 kgs to 10 kgs	20,000

Attested



6.	More than 10 kgs	25,000
(B)	Littering of one time use plastic items by any institution/ commercial establishment (educational institutions, offices, hotels, shops, restaurants, sweetshops, dhabas, temple complex's, industrial establishment, banquet halls etc.) within its premises and on roads, streets, hill slopes, drains, forest areas, public parks, all public places etc.	5000
(C)	Littering of one time use plastic items by individuals in the premises of any private or commercial establishments (educational institutions, offices, hotels, shops, restaurants, sweetshops, dhabas, temple complex's industrial establishments, banquet halls etc.) within its premises and on roads, streets, hill slopes, drain, forests area, public parks, all public places etc.	1000

By Order,

Prabodh Saxena, IAS
Addl. Chief Secretary (Env. &ST) to the
Government of Himachal Pradesh

Endst. No. : As above

Dated: Shimla-2,

2022

Copy forwarded for information and necessary action to:

1. The Secretary to the Governor, Himachal Pradesh, Shimla-2.
2. The Pr. Secretary to the Chief Minister, Himachal Pradesh, Shimla-2.
3. The Private Secretaries to the Cabinet/State Ministers, Government of Himachal Pradesh.
4. The Private Secretaries to the Chief Secretary to the Govt. of Himachal Pradesh.
5. All the Administrative Secretaries to the Government of Himachal Pradesh.
6. All Heads of Department of Himachal Pradesh.
7. All the Deputy Commissioner of Himachal Pradesh.
8. All the Divisional Commissioner of Himachal Pradesh.
9. The Director (Environment, Science & Technology), Paryavarn Bhawan, Near U.S. Club Shimla-1.
10. The Member Secretary, H.P. State Council for Science, Technology and Environment (HIMCOSTE), Block No. 34, SDA Complex, Kasumpti, Shimla-9.
11. The Member Secretary, H.P. State Pollution Control Board, Phase-III, New Shimla-9.
12. The, Controller, Printing & Stationary, H.P. Government Press, Shimla-5 for publication in the Rajpatra.
13. Guard file.

Attested

Satpal Dhiman,
Addl. Secretary (Env. S&T) to the
Government of Himachal Pradesh

[Handwritten Signature]

For Deputy Commissioner
Shimla-2

List of Authorized Officers/Officials

S. No.	Departments	Designation
1	Revenue	<ol style="list-style-type: none"> 1. All the District Magistrates 2. All the Addl. Dy. Commissioners, 3. All the Additonal District Magistrates, 4. All the Sub-Divisional Magistrates, 5. All the Tehsildars and Naib Tehsildars
2	Police	<ol style="list-style-type: none"> 1. All the Superintendents of Police. 2. All the Additional Superintendents of Police and Sub Divisional Police Officers. 3. All the Deputy Superintendents of Police 4. All the SHOs (Station House Officers) 5. All the Head Constables.
3	UDD	<ol style="list-style-type: none"> 1. All the Commissioners and the Assistant Commissioners, Municipal Corporations, 2. All the Executive Officers of Municipal Councils 3. All the Secretaries of Nagar Panchayats in Himachal Pradesh. 4. All the Health Officers, Municipal Corporations 5. All the Chief Sanitary Inspectors and Sanitary Inspectors of Urban Local Bodies.
4	Health	<ol style="list-style-type: none"> 1. All the Chief Medical Officers 2. All the Block Medical Officers, 3. All the Drug Inspectors
5	Excise & Taxation	<ol style="list-style-type: none"> 1. All the Deputy / Assistant Excise & Taxation Commissioners 2. All the Excise and Taxation Officers
6	Forest	<ol style="list-style-type: none"> 1. All the Territorial Divisional Forest Officers 2. All the Wildlife Divisional Forest Officers 3. All the Assistant Conservator of Forests 4. All the Range Forest Officers 5. All the Deputy Range Officers/Block Forest Officers,
7	Environment Science & Technology	<ol style="list-style-type: none"> 1. The Director/Additional Director of the Department of Environment, Science & Technology 2. All Environmental Engineers and Scientific Officers of the Department of Environment, Science & Technology. 3. All Environmental Engineers and Scientific Officers of the HP State Pollution Control Board.
8	Tourism	<ol style="list-style-type: none"> 1. All the District and Assistant Tourism Development Officers in H.P. posted in the Districts, 2. All the General Managers, Deputy General Managers, Assistant General Managers and Managers of HP Tourism Hotels
9	Food & Supplies	<ol style="list-style-type: none"> 1. All the District Food & Supplies Controllers in H.P.,

		<ol style="list-style-type: none"> 2. All the Food Inspectors 3. All the Food Safety Inspectors,
10	RDD/ Panchayati Raj	<ol style="list-style-type: none"> 1. All the Block Development Officers, 2. All the Panchayat Inspectors, Sub-Panchayat Inspectors and Secretaries of Gram-Panchayats
11	HRTC	<ol style="list-style-type: none"> 1. All the Regional Transport Officers. 2. All the Regional Managers and Bus Adda Incharges of HRTC,
12	LAC	All the Temple Officers.
13	Industries	<ol style="list-style-type: none"> 1. The Chief Executive Officer and Executive Officer, Baddi, Barotiwala and Nalagargh Development Authority, 2. All the Executive Engineers/Assistant Engineers/Jr. Engineers, Baddi, Barotiwala and Nalagargh Development Authority

Attested



Deputy Commissioner
Bansul, Panchajanya, K. V. 1000

**OFFICE OF THE SDM-CUM-MEMBER SECRETARY SPECIAL
AREA DEVELOPMENT AUTHORITY LAHAUL AT KEYLONG
DISTRICT LAHAUL SPITI HIMACHAL PRADESH.**

No. 262/SADA

Dated

07th December, 2024

Notice Inviting Quotation

Quotations are hereby invited from interested Venders for purchase and installation at given rates of 50 sign boards at SADA area Keylong. All the desired parties may send their quotation to the undersigned before 20th December, 2024 in a sealed cover. The same will be opened on 21st December, 2024 at 11 AM by the committee.

Terms and condition:-

1. The quotation should be as for as practicable must be supplied in the sealed cover.
2. The undersigned reserve the right to cancel any or all the quotation without assigning any reason.
3. Quoted rates should be inclusive of all taxes.


 SDM-cum-Member Secretary,
 Special Area Development Authority,
 Lahaul at Keylong

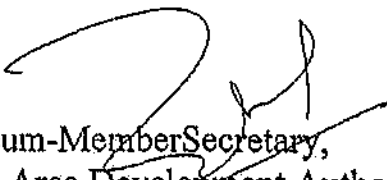
Endst. No...../SADA


Dated

December, 2024

1. Notice Board

Attested


 SDM-cum-Member Secretary,
 Special Area Development Authority,
 Lahaul at Keylong


 Dy. Deputy Commissioner
 Lahaul, Spiti at Keylong

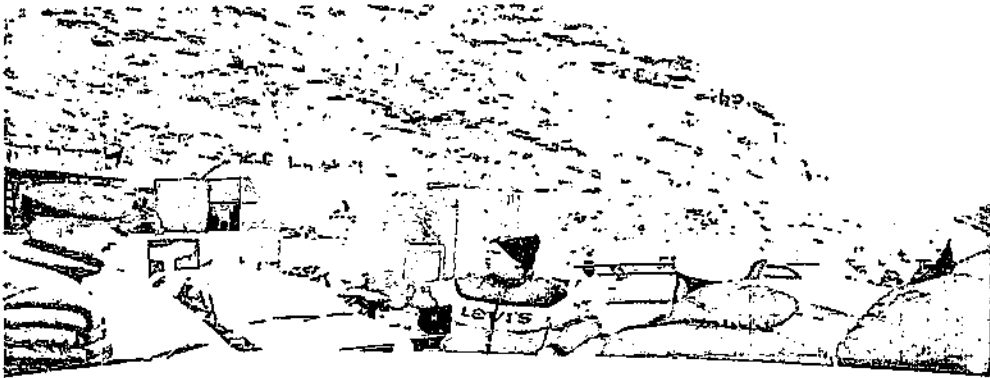


Photo: Mobile Toilet unit (2+2) at T-Junction North Portal

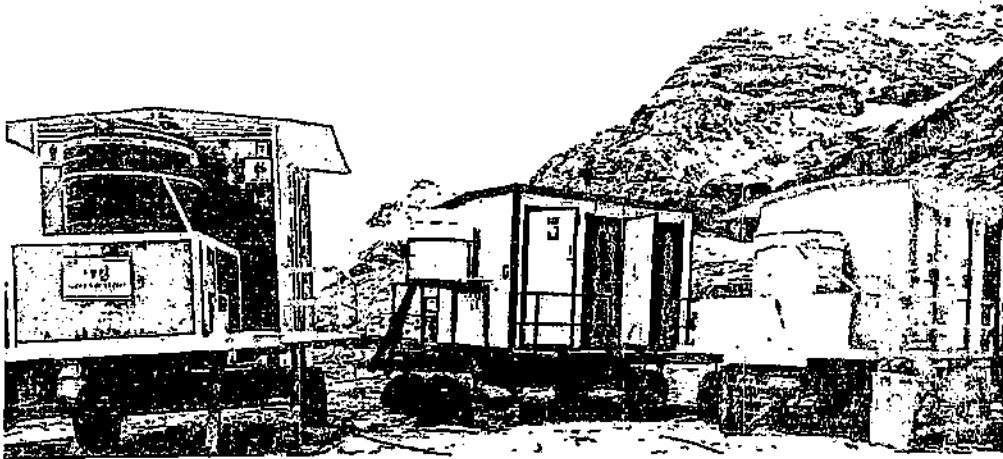


Photo: Mobile Toilet Units in the vicinity of Sissu

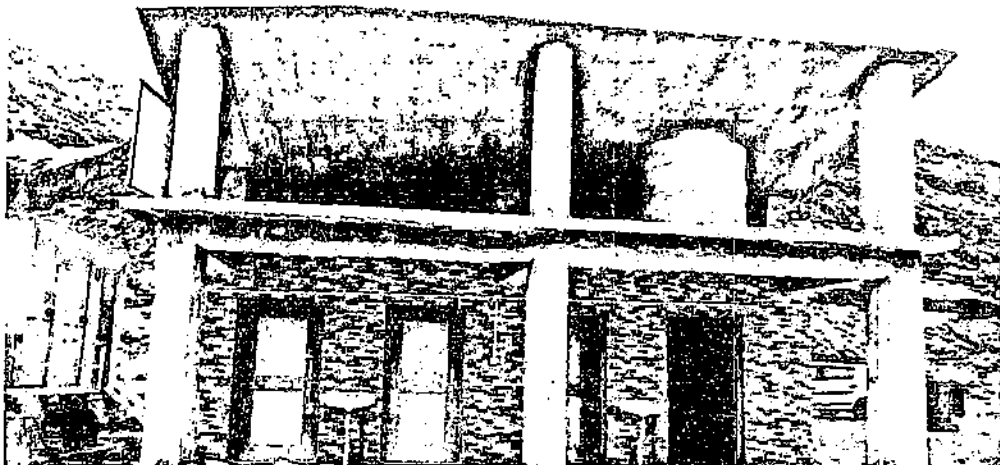


Photo: Permanent Toilets at Sissu Hellpad functional to be within Month

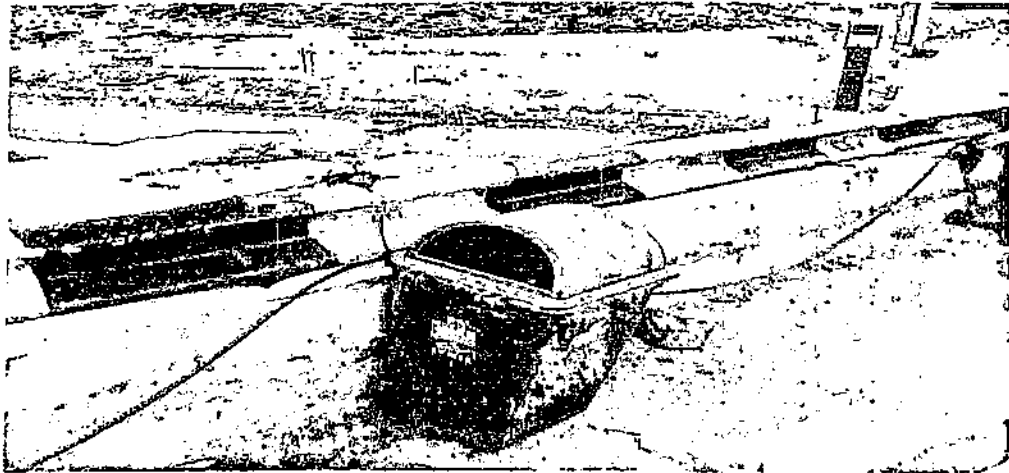
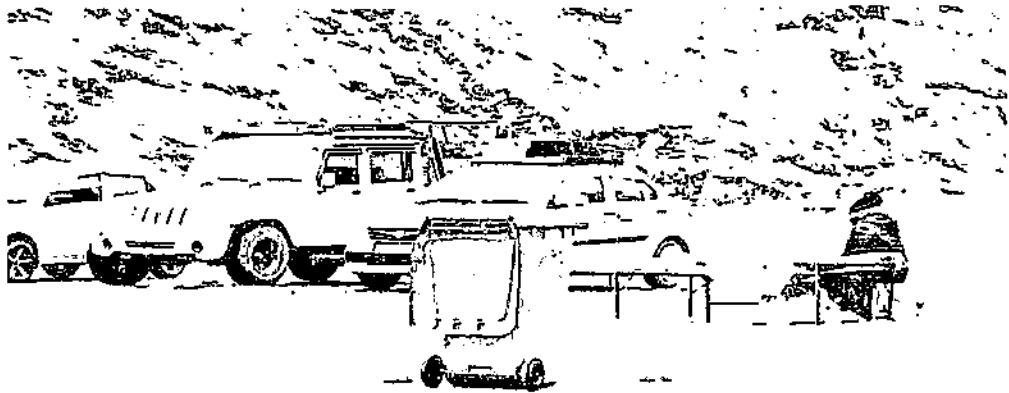
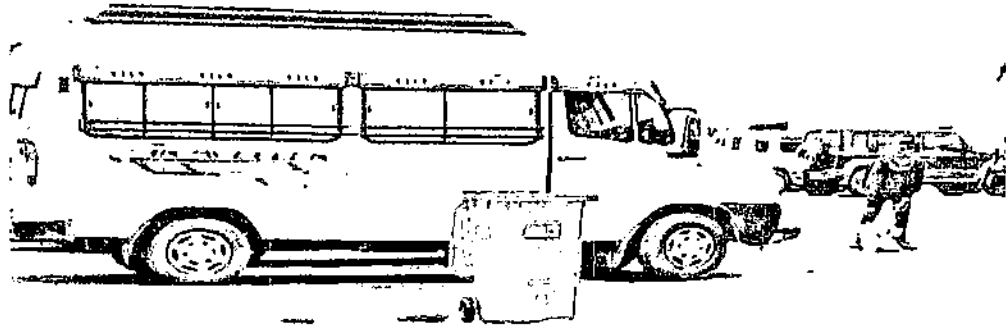
Alwin
 8-1-84
 Sr. Project Engineer
 Central Spill & W. Wing

42

Photo of some Signboards and Dustbins at North Portal and its periphery



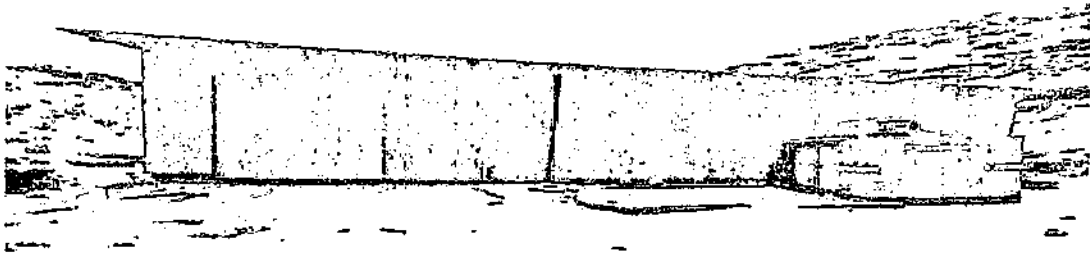
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Supst. Of
 Gov Deputy Commissioner
 Chhoul Spiti or Koylang

Photo: MRF Plant GP Koksar District Lahaul and Spiti



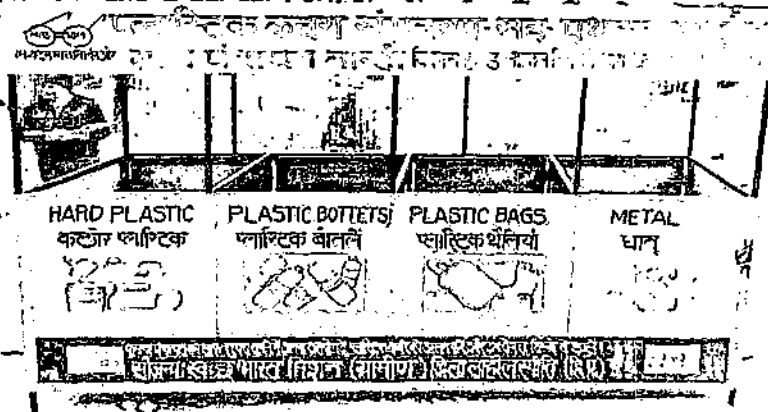
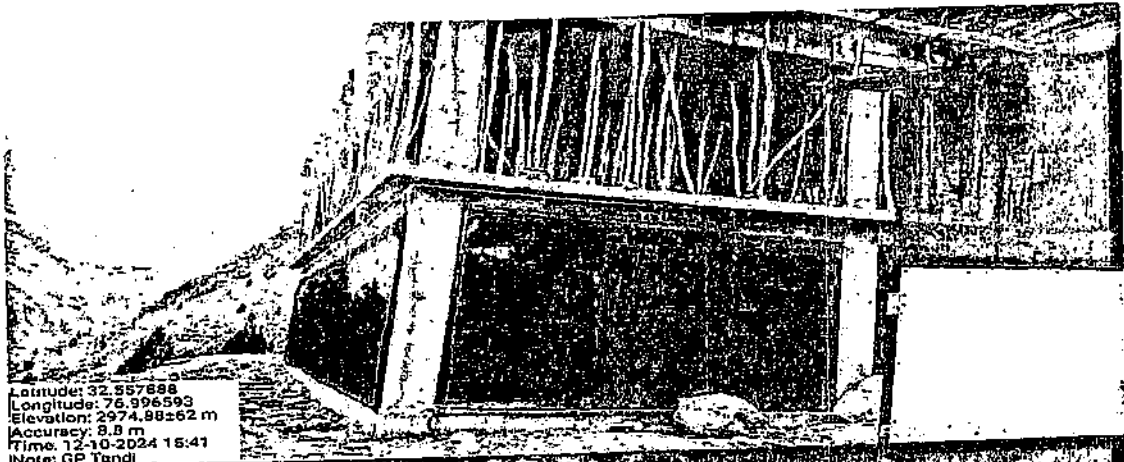
Lahaul And Spiti, Himachal Pradesh, India
 NH506, Himachal Pradesh 175100, India
 Lat: 32.426348° Long: 77.21588°
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Photo: MRF Plant Beeling GP Tandi District Lahaul and Spiti

Alvino
 03.03

Joint Deputy Commissioner
 Lahaul Spiti at Kiyang



Signature
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 Raj...

**Office of the SDM-cum- Member Secretary Special Area Development Authority,
Lahaul and Spiti at Keylong**

No. 248/SADA

Dated Keylong

30 November, 2024

SANCTION ORDER

The amount of Rs. 4,13,885/- (Four Lac Thirteen Thousand Eight Hundred Eighty Five Rupees only) is hereby sanction accorded for on A/c of as per detail given below:-

Sr. No.	Name of Particulars	Account No.	Name of Account	Name of Bank	Sanctioned Amount	Amount to be Released
1.	Installation of CCTV Camera at Sissu Helipad	11390273196 IFSC code:- SBIN0064062	Gram Panchayat Sissu	State Bank of India Branch Sissu	4,13,885/-	4,13,885/-
	Total- Four Lac Thirteen Thousand Eight Hundred Eighty Five Rupees only					4,13,885/-

The expenditure will be debitable from the Saving Account, SDM-cum-Member Secretary, Special Area Development Authority L&S Keylong.

Term and Condition:-

1. The work should be completion with in 1 week from date of Sanction.
2. No additional fund will be given for the work.
3. The Completion and Utilization Certificate be sent after completion of work.
4. Operation and maintenance cost will not be borne by SADA and will be exclusive responsibility of the concerned dealer.

Attested



For SDM cum Member Secretary
Lahaul and Spiti at Keylong

SDM cum Member Secretary,
Special Area Development Authority
Lahaul at Keylong

Endst. No. As above

Dated

Keylong

30 November, 2024

Copy Forwarded to:-

1. The Deputy Commissioner, District Lahaul & Spiti at Keylong.
2. The Gram Panchayat Pradhan Sissu Lahaul and Spiti for information please.
3. The Bank Manager, KCC Bank Keylong, Lahaul at Keylong for information please.

Attested


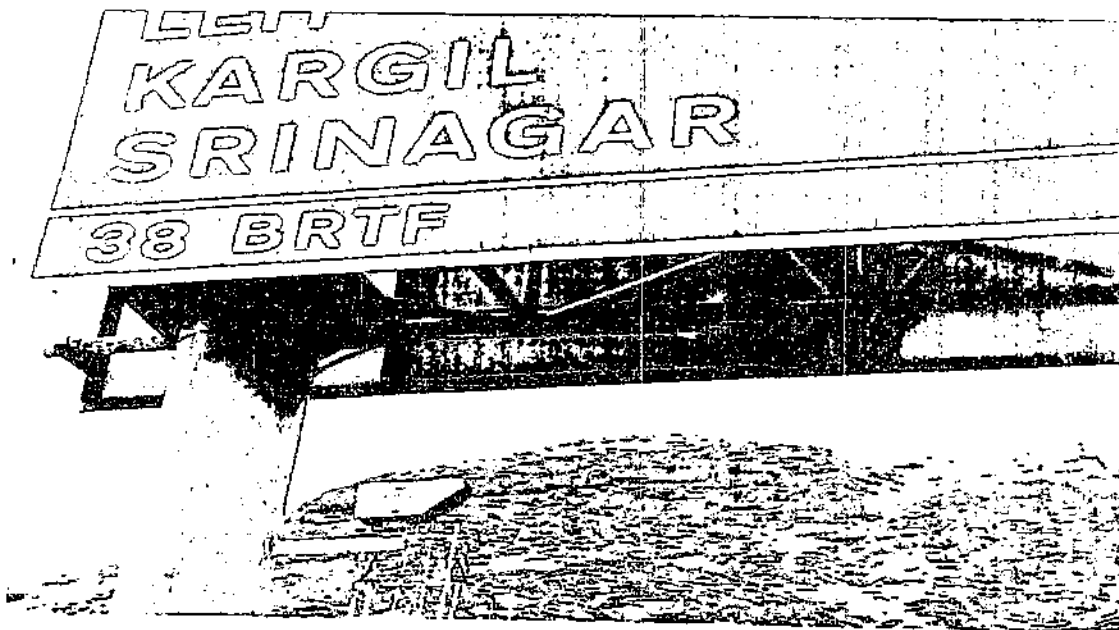

SDM cum-Member Secretary,
Special Area Development Authority
Lahaul at KeylongDeputy Commissioner
Lahaul, Spiti at Keylong

Photo: CCTV Cameras



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2008/10/10

Proceedings of the meeting held on 15/03/2024 under the chairmanship of Sh. Rahul Kumar (IAS), Deputy Commissioner, District Lahaul and Spiti regarding NGT Court Matter on O.A. 145/2024.

The Following were present in the meeting:

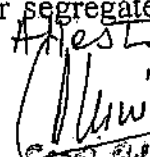
- | | |
|---------------------------|---|
| 1. Sh. Rajneesh Sharma | Sub-Divisional Magistrate Lahaul at Keylong |
| 2. Sh. Sankalp Gautam | Assitant Commissioner to Deputy Commissioenr |
| 3. Sh. Ankit Maruti Wanve | Deputy Conservator of Forest |
| 4. Sh. Raj Kumar | Deputy Superintendent of Police |
| 5. Sh. Babnesh Chaddha | Block Development Officer Lahaul at Keylon |
| 6. Sh. Saurab Anand | Assistant Executive Engineer, HPSEBL |
| 7. Sh. Sunil Sharma | Assistant Executive Engineer PCBRO(through VC) |
| 8. Sh. Sudarshan | Junior Executive Engineer (Dev.) |
| 9. Keshav Ram | Sr. Astt. (DRDA) |
| 10. Sh. Ashok Kumar | Secretary GP Sissu |
| 11. Sh. Vinod Kumar | Secretary GP Koksar |
| 12. Sh. Rajeev | Pradhan GP Sissu |

At the outset of the meeting, the Chairman welcomed all the officers and other members present in the meeting. The Sub-Divisional Officer (C) apprised that O.A. No. 145/2024 filed by Friends regarding Koksar Panchayat area. In O.A. No. 145/2024 applicant alleged that Koksar is extremely eco sensitive area in District Lahaul and Spiti on Leh-Manali Highway in HP.

Thereafter the Following agenda points were discussed and after due deliberation following decisions were taken up:-

- 1. Framing of Rules & Regulations in terms of Rule 20 (C) of Solid Waste Management Rule, 2016.**

Sub-Divisional Magistrate, Lahaul apprised that in O. A. No. 145/2024 the applicant has alleged that Solid Waste is dumped /Littered not only by tourist but also by the commercial establishment and that is not disposed or segregated and


Deputy Commissioner
Lahaul Spiti at Keylong

processed by the local authority. Thereupon Worthy Deputy Commissioner, Chairman, asked the Secretary of Gram Panchayat Koksar whether the local authority has framed the rules and regulations regarding solid waste as per rule 20 (C) of Solid waste Management Rule 2016. The Local Authorities as well as Block Development Officer Lahaul at Keylong apprised that rule has been framed by the Local Authority in Gram Panchayat Koksar but has not been passed in the General House of the Gram Panchayat. Worthy Chairman directed that BDO and Local Pradhan/Secretary of Gram Panchayat Koksar to pass the rules in special General House.

(Action to be taken by BDO and Secretary GP Koksar)

2. To fix the carrying capacity of the Area in Tourists Vehicles.

The SDO, Pollution Control Board raised the issue that the carrying capacity should also be examined and studied with the consultant. Chairman directed that Department of Forests and Environment are advised to conduct the capacity carrying survey of Koksar and Sissu area. It was decided Pollution Control Board and Forest Department to take initiative to conduct survey of Carrying capacity of Koksar/Sissu.

(Action to be taken by Pollution Control Board and Forest Department)

3. Disposal of Solid Waste and Garbage Collection

Assistant Commissioner to Deputy Commissioner apprised that applicant raised the issue of illegal dumping, non-disposal, non-segregation and non-processing of the wastes in Koksar. The Member Secretary SADA inform the house that due to non-availability of Material Recovery Facilities waste is being shifted to Segregation plant Rangri at Manali. Further SDM-cum-Member Secretary SADA and BDO apprised that Material Recovery Facility Center at Koksar has been established but not functional due to the issue of electricity. Worthy chairman directed Electricity Department, Department of Himurja, Block Development Officer and Secretary Gram Panchayat Koksar to ensure way out as

Attested



For Deputy Commissioner
Lahaul Spiti at Keylong

per feasibility and cost for electrification of MRF plant so that plant could be functional at earliest.

(SADA, DPO, BDO, Himurja, HPSEBL, GP Koksar)

4. Dumping of solid waste in the Koksar area on Leh-Manali Highway.

This issue was discussed in depth and the Deputy Commissioner (Chairman) suggested that a joint committee should be constituted as follows:

1. Sub-Divisional Magistrate	Chairman
2. Deputy Conservator of Forest	Member
3. Block Development Officer	Member
4. Executive Engineer, HPSEBL	Member
5. Executive Engineer, JSV	Member
6. SDO (Pollution Control Board)	Member Secretary
7. Secretary GP Koksar	Member
8. Secretary GP Sissu	Member
9. Pradhan GP Koksar	Member
10. Pradhan GP Sissu	Member

5. To Ascertain Vending and Non-Vending Zone

District Conservator of Forest raised the issue that dozens of vendors are selling tea snacks and other food items which are Non-Biodegradable in improper way at various locations. For this purpose Chairman directed that the Committee should specify Vending and Non-Vending zone.

(Action taken by to be taken by SADA, DFO and BDO)

6. Monitoring of wastages thrown illegally by the Tourists in the Koksar area on Manali-Leh Highway:

Worthy Chairman apprised that volume of tourist vehicle will increase high in summer season. So Local Panchayat, S.P, S.D.M. and Tehsildar will check the tourists on their staying point like Koksar, Attal Tunnel, North Portal, Sissu. Regular Challaning w.r.t. littering and use of banned single use plastic in the area by all the authorized officers vide notification No. STE-F-(4)-1/2020 dated 20th July, 2022 as per the H.P. Non-Biodegradable Garbage Control Act. 1995.

Attested

(Police, SDM, Tehsildar, Local Bodies)



Deputy Commissioner
Koksar, Sissu

7. Monitoring of unregulated Tourists and Wayside Amenities in Koksar

Deputy Superintendent of Police apprised that uncontrolled Tourists are generating gigantic volumes of wastes, which remain dumped and lying all along on Manali-Leh Raod, in Koksar. For this purpose Chairman directed to install CCTV cameras at various focal tourist points to monitor the littering of garbage. Further on wayside amenities BDO apprised that 16 No. of Toilets are being used and the work of 4 toilets is in progress. Worthy Chairman directed to expedite the construction work and also install Sign boards for the convenience of Tourists and also submit the latest report.

(Action by SADA and BDO and GP Panchayat Koksar)


8. Cleanliness Drive

Worthy Deputy Commissioner, Chairman directed that special Campaign for cleanliness drive should be conducted by the Gram Panchayat Koksar to keep area free of Garbage. BDO inform the house that a special campaign is being run with the help of locals named and styled in local dialect "Sangma Panchayat Demo Panchayat" which means "Clean Panchayat, Beautiful Panchayat".

In the meeting Worthy Chairman also directed stakeholders to replicate the similar model in Gram Panchayat Sissu and adjacent Tourist Hotspots of District.

The meeting ended with a vote of thank from and to the Chair.

Approved by


(Rajal Kumar, IAS)
Deputy Commissioner
District of Spiti
Keylong (H.P.)

Endorsement No. as above Dated March, 2023

Copy forwarded to:

1. Superintendent of Police for information and necessary action.
2. SDM-cum Member Secretary SADA Lahaul at Keylong for information and necessary action.
3. AC to DC Lahaul at Keylong for information and necessary action.

Attested



For Deputy Commissioner
District of Spiti
Keylong

4. DCF, Forest Division Lahaul at Keylong for information and necessary action.
5. PO,DRDA Lahaul at Keylong for information and necessary action
6. Block Development Officer Lahaul at Keylong for information and necessary action
7. Executive Engineer, HPSEBL Lahaul at Keylong for information and necessary action
8. Assistant Executive Engineer PCBRO (through VC) for information and necessary action
9. Secretary GP Koksar Block Lahaul, for information and necessary action
10. Secretary GP Sissu Block Lahaul, for information and necessary action.
11. Pradhan GP Koksar Block Lahaul for information and necessary action.
12. Pradhan GP Sissu Block Lahaul for information and necessary action.

Attested



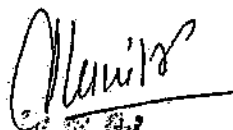
Deputy Commissioner
Lahaul & Spiti District
Keylong

Deputy Commissioner
Lahaul & Spiti District
Keylong

**Status Report of the Meeting held on Dated 06/06/22024
/Steps taken to curb Solid Waste Management in
District Lahaul and Spiti**

- 1. Material Recovery Facility Plants:** SDM-cum-Member Secretary SADA has intimated that during financial year, 2023-2024 total Rs. 1,64,805 Kg. of waste was collected by SADA in Koksar and adjacent areas up to the District Headquarter. And the same was sent to the Energy Plant Rangri Manali, District Kullu as there was no treatment plant available with District Administration Lahaul, and Spiti. As of now, for the smooth disposal of Solid Waste two numbers of Plastic Waste Management Unit has been installed with the assistance of funds collected from SADA Barriers. Plastic Waste Management Unit (PWMU) cum – MRF plant at Koksar has started functioning while Plastic Waste Management Unit (PWMU) cum –MRF plant at Beeling is being functionalized very soon. Moreover, proposal is to establish the third Plastic waste Management Unit (PWMU) cum –MRF plant at Udaipur and SDO (Civil) Udaipur has been directed to identified suitable land for the same. Thus safe and scientific method for solid waste management are being taken to monitor and bridge the gap in solid waste generation and treatment.
- 2. Carrying Capacity:** The matter of Carrying capacity in Eco sensitive Zone and other Ecological sensitive area has been

Attested

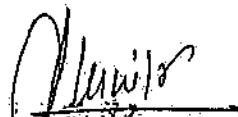


For District Collector
Lahaul Spiti at Keylong

taken up with the Chief Secretary Govt. of H.P. by the PCBRO,
Lahaul at Keylong.

3. **Vending and Non-Vending Zone:** A joint committee was formed regarding Vending and Non-Vending zone. The committee submitted its reports in which vending and non-vending zone have been identified at Sissu, Koksar and North Portal of Atal Tunnel. Deputy Conservator of Forests Lahaul at Keylong has been requested to earmark the area for vending zone and prepare the maps / plans and submit report whereupon permit can be issued to the vendors and the vending zone and non-vending zone can be notified as early as possible.
4. **Basic Amenities/Public Toilets:** Mobile-Toilets which were already established has been damaged fully due to heavy and hard snowfall during the last winter season and new Mobile Toilets unit has been placed at North Portal of Atal Tunnel and Sissu. Each unit has one ladies and one gents compartment.
5. **Illicit Littering and CCTV Cameras:** Gram Panchayat Koksar & Sissu have framed by-laws, regarding prohibiting visitors to litter on the streets/roads under Rules 20(C) of Solid Waste Management Rules, 2016. Stringent checking and frisking for adventure trekkers to check their items in luggage bags capable of generating waste across the district is being done by the Police Department and personnel's

Attested



Deputy Conservator of Forests
Lahaul at Keylong


deployed at the SADA barrier Koksar. CCTV Camera's have been installed on the North Portal of Atal Tunnel so that no incidents of illegal littering may occurred. Efforts are being made to fix quotas of the visitors/ tourists for the peak season in the month of April-June and November-March so that all norms framed by the Government as well as local bodies may not be violated at any stage. Efforts are being made that no visitors / tourists going or walking towards Koksar/Sissu on the Manali -Leh road carry with them any non-biodegradable material which have completely been banned in H.P. However the Solid waste charges are being collected as per the provisions of section 20(d) of Solid Waste Management Rules, 2016 at the entry point Koksar.

6. **Challan Books:** Challan Books has been issued to all the stakeholder as per notification. ₹ 43000/- amount has been collected by PCBRO, Kullu and Rs 12,000/ by Police Department Lahaul and Spiti till October.

7. **Special Efforts.**

District Administration Lahaul and Spiti is vigilant and is warning time and again all departments associated with the matter to keep them up-to-date to tackle the problems of Sewage, Sullage and Solid waste Management. Solid Waste is being segregated at some

Attested


District Commissioner
Lahaul Spiti at Keylong

fixed points and is being collected in the Material Recovery Plant Koksar. Efforts are being made to maintain the scenic beauty of glacier and its surroundings. Coercive measures are being evolved against the violator. In order to promote sustainability in all the tourist destinations of this district the District Tourism Officer Lahaul at Keylong is being requested to make it mandatory for all touring vehicles entering the District to carry a large garbage bag in their respective vehicles and the responsibility may be fixed on concerned tour operators, travel agencies and vehicle drivers to disseminate the information about the use of garbage bag for waste collection and disposal.

[Signature]
 Deputy Commissioner,
 Lahaul & Spiti District,
 Keylong (H.P.)

Attested

[Signature]

Deputy Commissioner,
 Lahaul & Spiti District,
 Keylong (H.P.)

Proceedings of the meeting held on 29/11/2024 under the chairmanship of Sh. Rahul Kumar (IAS), Deputy Commissioner, District Lahaul and Spiti regarding NGT Court Matter on O.A. 145/2024, CWPIL55/2022 and CWPIL11.

The following were present in the meeting:

- | | |
|------------------------|---------------------------------------|
| 1. Sh. Rajneesh Sharma | SDM-DTDO Lahaul at Keylong |
| 3. Sh. Sanjay Thakur | RFO Lahaul at Keylong |
| 4. Sh. Susheel Rana | ASI, Police Department |
| 5. Er. Ajay Gupta | Executive Engineer, JSV |
| 6. Sh. Vijay Thakur | Executive Engineer, HPSEBL |
| 7. Sh. Sunil Sharma | Assistant Engineer PCBRO |
| 8. Sh. Ayush Upadhayay | RM, HRTC |
| 9. Sh. Vikrant Baner | A&TEO Lahaul at Keylong, Excise |
| 10. Sh. Shukru Ram | SEBPO, Block Office Lahaul at Keylong |
| 11. Sh. Sudarshan | Junior Executive Engineer (Dev.) |
| 12. Sh. Ashok Kumar | Secretary, GP Sissu |
| 13. Sh. Vinod Kumar | Secretary, GP Koksar |
| 14. Sh. Rajeev | Pradhan GP Sissu |

At the outset of the meeting, the Chairman welcomed all the officers and other members present in the meeting. The Sub-Divisional Officer (C) apprised that multiple cases has been filed against the solid waste management in Koksar/Sissu and other surrounding areas being extremely eco sensitive area.

Thereafter the Following agenda points were discussed and after due deliberation following decisions were taken up:-

Attested

Deputy Commissioner
Lahaul, Spiti at Keylong

3. Carrying Capacity:

AE Pollution control Bureau apprised that National Green Tribunal has directed to take survey of Carrying capacity of the valley in district Lahaul and Spiti and intimated that matter has been sent to the Govt. for further action. Further, Sub-Divisional Magistrate inform the house that waste generation assessment has been done. Worthy Chairman directed to send updated status on the issue of carrying capacity.

(Action by SDM/PCBRO)

4. Implementation of Vendors Act:-

District Tourism Development officer apprise the house that in previous meeting a joint committee was constituted to identify Vending and Non-Vending zone in the chairmanship of Sub-Divisional Magistrate, in compliance of that report has been submitted. The Town Vending Committee has been framed in respect of SADA Keylong. Further, District Conservator of Forest Lahaul at Keylong has been directed to prepare a Town Vending Plan/Map to establish Eco Friendly Market. Worthy Chairman directed Regional Pollution Control Board and Forest to speed up the Development of Vending Zone site.

(Action by PCBRO and Forest)

5. CCTV Cameras, Monitoring of Tourist and Illicit littering :

DTDO Lahaul at keylong apprised the house that Hon'ble High Court has raised the issue of CCTV Cameras to Monitor Tourist and illicit littering at North Portal. Police department inform the house that CCTV cameras has been installed at North Portal Near

Attested

[Signature]

Sub. Secy.
Dist Deputy Commissioner
Lahaul Spiti at Keylong

Tunnel, Over Bridge, Sissu and Koksar. SDM-cum-Member Secretary SADA Keylong inform the house that ₹ 4,13,885/- will be sanction to Gram Panchayat Sissu for installation of CCTV Camera. Worthy Chairman directed to expedite the process and submit updated status.

(Action by SADA/Police)

6. Toilets, Signboards and Dustbins alongside NH:

SDM cum Member Secretary SADA inform the house that due to previous winter snowfall Mobile Toilets and signboards (along the NH towards Koksar and Sissu) at North Portal has been damaged completely. New Mobile Toilets Unit having Four compartment has been procured and established at Right bank of River Chandra (Bridge), Sissu helipad, Tandi and Beeling. Worthy Chairman directed to move FCA cases for establishment of permanent one to avoid recurring expenditure occurring due to avalanches/ heavy snow. Further, also directed to increase the strength of littering signboards with fines.

(Action by SADA/DFO/BDO/Panchayat)

7. Cleanliness Drive:

Worthy Chairman, directed BDO, Lahaul at Keylong to conduct IEC activities and cleanliness drive under Swach Bharat Grameen Mission on Monthly basis in the said area/Panchayats. Waste segregation shed to be established at various tourist prominent palaces.

(BDO Lahaul at Keylong)

Attested

[Signature]
 BDO Lahaul at Keylong
 District of Keylong

8. Challans and Monthly report:

SDM-cum-DTDO apprised that Challan books has already been issued to all the Competent authorities defined as per Govt. Notification No. Dated 20-7-2022. Worthy chairman directed to be strict during dealing with littering of single use plastic. Further, AE, PCBRO inform that till date total ₹ 43000/- has been levied from violators and Police department has collected 13000/- this financial year till November. Chairman directed all the competent authority to submit report of challans conducted by them.


(Action taken by all Officers as Notified by Govt.)

In the meeting Worthy Chairman directed all the stakeholders to take proactive measure to avoid accumulation/dumped waste of legacy waste which ultimately will become gigantic issue to be solved in this district. Further, as this district have till date no legacy waste as is evident that various cities are facing the problem of legacy waste.

The meeting ended with a vote of thank from and to the Chair.

Approved by

(Rahul Kumar, IAS)
Deputy Commissioner
District Lahaul and Spiti

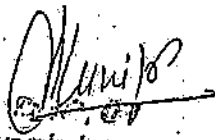
Attested

For Deputy Commissioner
Lahaul Spiti at Koyiang

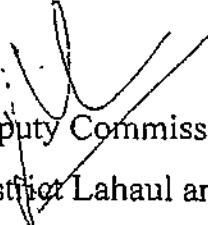
Endorsement No. DC/LSP/DB-789-198 Dated 11th -12-2024

Copy forwarded to:

1. Superintendent of Police for information and necessary action.
2. SDM-cum- Member Secretary SADA Lahaul at Keylong for information and necessary action.
3. DTDO Lahaul at Keylong for information and necessary action.
4. DCF, Forest Division Lahaul at Keylong for information and necessary action.
5. PO,DRDA Lahaul at Keylong for information and necessary action
6. Block Development Officer Lahaul at Keylong for information and necessary action
7. Assistant Executive Engineer PCBRO for information and necessary action.
8. Secretary, GP Koksar Block Lahaul, for information and necessary action.
9. Secretary, GP Sissu Block Lahaul, for information and necessary action.
10. Pradhan, GP Koksar Block Lahaul for information and necessary action.
11. Pradhan, GP Sissu Block Lahaul for information and necessary action.

Attested


Deputy Commissioner
Lahaul Spiti at Keylong


Deputy Commissioner
District Lahaul and Spiti

Vakalatnama

BEFORE THE NATIONAL GREEN TRIBUNAL

Original Application No.145/2024

In the matter of

Friends

.....Applicant

VERSUS

Union of India &Ors.

.....Respondents

I/We the undersigned do hereby nominate and appoint Shri Vaibhav..SaiVastav.....Advocate, to be counsel in the above matter, and for me/us and on my/our behalf to appear, plead, act and answer in the above court or any appellate court or any court to which the matter is transferred, and to sign and file petitioner, written statements, reply, accounts, exhibits, compromises or other documents whatsoever, in connection with the said matter or any matter arising there from, and also to apply for and receive all documents or copies of documents, depositions etc. and to apply for and issue summons and other writs or sub-peona and to apply for and get issued and arrest, attachment, or other execution, warrant or order and to conduct any proceeding that may arise there out and to apply for and receive payment of any or all sums or submit the above matter to arbitration.

And to do all such acts legally necessary to manage and conduct the said case in all respects, whether herein specified or not as may be proper and expedient, and I/We hereby agree to ratify and confirm all lawful acts done on my/our behalf under or by virtue of these presents of the usual practice in such manner.

Provided always, that if the case be dismissed in default, or if it be proceeded ex-parte, the said counsel shall not be held responsible for the same.

In witness whereof I/We hereto signed at
of 2024

H.P. on day

Vaibhav SaiVastav
Accepted, subject to payment of fees
.....ADVOCATE

(Executants)
[Signature]
Deputy Commissioner
Lahul & Spiti District
Keylong (H.P.)